

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI**

**ORIGINAL APPLICATION NO. 09 OF 2022**

**IN THE MATTER OF:**

**1. PISATI INDIRA REDDY**

W/o Late P.Ram Reddy

Aged About 64 years occ: Organic farmer

R/o H.No. 183, Sadashiva Heavens

PeddaAmberpet village, Abdullapurmet Mandal

Ranga Reddy district, Telangana -501505

Mobile No:9391013054

Mail: [indiraramayogi@gmail.com](mailto:indiraramayogi@gmail.com) and others

...Applicants

**VERSUS**

**1. UNION OF INDIA**

Rep. by its Secretary Union Ministry of Environment, Forest & CC

IndiraParyavaran Bhavan New Delhi-110003

Phone: 011 24695262,24695265

Mail: [secy-moef@nic.in](mailto:secy-moef@nic.in) and 32 others

..... Respondents

**COUNTER AFFIDAVIT FILED BY THE <sup>11TH</sup> RESPONDENT**

**Date-16-09-2022**

*H. C*

M/S. **AL GANTHIMATHI** - 676/89

L. PALANIMUTHU - 1366/99

B. PRASHANTH NADARAJ - 2453/18

**COUNSEL FOR <sup>11TH</sup> RESPONDENTS**  
**Cell-9841277216**

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It is certified that all the documents contained in the above annexure are true copies.

Date: 13.05.2022

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI

ORIGINAL APPLICATION NO. 09 OF 2022

**IN THE MATTER OF:**

**1. Pisati Indira Reddy**

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Pedda Amberpet village, Abdullapurmet Mandal  
Ranga Reddy district, Telangana -501505  
Mobile No: 9391013054  
Mail: [indiraramayogi@gmail.com](mailto:indiraramayogi@gmail.com)

**2. Akiti Nikhil Kumar Reddy**

S/o Akiti Rama Krishna Reddy  
Age About 26 years, H.No.2-6  
Chinna Ravirala, Abdullapurmet Mandal  
Rangareddy Dist, Telangana-501505  
Mobile No. 9666905777  
Mail: [advsravan@gmail.com](mailto:advsravan@gmail.com)

...Applicants

**VERSUS**

**1. Union of India**

Rep. by its Secretary Union Ministry of Environment, Forest & CC  
Indira Paryavaran Bhavan New Delhi-110003  
Phone: 011 24695262, 24695265  
Mail: [secy-mocf@nic.in](mailto:secy-mocf@nic.in)

**2. State Environment Impact Assessment Authority**

Rep. by its Member Secretary  
A-3, Paryavaran Bhavan  
Sanath Nagar Industrial Estate  
Sanat Nagar, Hyderabad-500018  
Mail: [ms-tspcb@telangana.gov.in](mailto:ms-tspcb@telangana.gov.in)  
Mobile: 04023887600

**3. State of Telangana**

Rep. by its Director of Mines Department  
Secretariat, Hyderabad-500022  
Mail: [dir-mines@telangana.gov.in](mailto:dir-mines@telangana.gov.in),  
[secy-mines@telangana.gov.in](mailto:secy-mines@telangana.gov.in),  
Mobile No: 04023221766.

**4. Telangana State Pollution Control Board**

Rep. By its Member Secretary,  
A-3, Paryavaran Bhavan  
Sanath Nagar Industrial Estate Sanat Nagar,  
Hyderabad-500018.  
Mail: [ms-tspcb@telangana.gov.in](mailto:ms-tspcb@telangana.gov.in)  
Mobile: 04023887600

For Tirumala Rock Sand Manufacturing Unit

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**5. District Collector**

District Collector Office, Rangareddy District  
Lakadikapool, Hyderabad, Telangana-500004  
Mail: [collector\\_rr@telangana.gov.in](mailto:collector_rr@telangana.gov.in)  
Ph: 040-23235642, 23234774

**6. District Collector**

District Collector Office,  
YadadriBhuvanagiri District  
Bhuvanagiri, Telangana  
Mail: [collector-ydr@telangana.gov.in](mailto:collector-ydr@telangana.gov.in)  
Ph: 040-23235642, 23234774

**7. Yadadri Stone Crusher**

Sy.No. 260, Bandaraviryal  
Rep. by its Owner: Buddidha Manish Reddy  
Saheb Nagar Kalan, Hayathnagar  
Plot No-464,465, Vanasthalipuram  
Mobile :9848573399  
Telangana- 500070,

**8. B.N.R Sand Manufacturing Unit**

Sy No. 248, 268, Banda Raviryal  
Rep. by its Owner: BudidhaNandhareddy  
Saheb Nagar Kalan, Hayathnagar  
Plot No-464,465, Vanasthalipuram  
Telangana-500070.  
Mobile :9848573399

**9. Sri Renuka Rock sand Metal Industry**

Sy No. 253, Banda Raviryal  
Rep. by its Owner: P.Naveen Kumar  
H,No-3-5-574, Flat No -402  
Himayat Nagar, Hyderabad  
Telangana-500029  
Mobile :9391190763.

**10. Sai Rohit Metal Indsutries**

Sy No. 253, Bandaraviryal  
Rep. by its Owner: Malakondaiah  
Plot No-267/A, Road No-78Jubilee Hills,  
Hyderabad-33. Mobile:9866416632 .

**11. Tirumala Rock Sand Manufacturing Unit & Mine,**

Rep. by its Owner: BudidhiNandha Reddy  
Sy.No. 268, Saheb Nagar Kalan, Hayathnagar  
Plot No-464,465, Vanasthalipuram  
Telangana-500070.  
Mobile :9848573399,

For Tirumala Rock Sand Manufacturing Unit

  
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**12. KRC Infra Projects Mine & Stone Crusher**

Sy No 268, Bandaraviryal  
Rep. by its Owner Smt. K. Swathi,  
H. No. 2-3-534/1A/1, Plot No. 27, Sai Nagar Colony  
ESI, Hyderabad-500038.

**13. Padmavathi Metal Industry**

Sy.No. 268, Bandaraviryal  
Rep. by its Owner: P.Naveen Kumar  
H.No-3-5-574, Flat No -402 Himayat Nagar,  
Hyderabad-500029 Mobile :9391190763

**14. Sai baba Metal Industry**

Sy No. 268, Bandaraviryal  
Rep. by its Owner: PyarasaniBalraju  
H.No 13-11-316, Tarnaka, Hyderabad-500007  
Mobile: 9866099293

**15. Sai Vikas Stone crushing Industries**

Sy No. 56,57,58,64, Deshmukhi  
Rep. by its Owner: Ch. Surya Narayana  
Survey Number 56,57,64  
Desmukhi, B.Pochampalle Mandal  
Yadadri-Bhuvanagiri District  
Telangana,508284

**16. Sri Venkata Vhiva Metal Industry**

Sy No. 77, 56.64, Deshmukhi  
Rep. by its Owner: Guduru Narender Reddy  
H.No 1-5-577, Road No-3  
New Maruthi Nagar Kothapet, Hyderabad  
Telangana, 500060 Mobile:9396751166

**17. Super Fine Sand Hyderabad Pvt Ltd (Mines)**

Sy No. 80,81,82,84, Desmukhi Village  
Rep. by its Owner: G.Malakondaiah 16-88/1, Flat No-201  
Sri Lakshmi Nilayam, Road No-3Sri Krishna Nagar Colony,  
Dilsukhnagar, Hyderabad Telangana, 500060  
Mobile: 9100145605,

**18. Veltech Constructions (Hot Mix Plant)**

Rep. by its Owner: Jayasimha Reddy,  
Sy No. 203P, Saddupally Village  
Abdullapurmet Mandal  
Ranga Reddy District, 501505. Mobile:9959899988.

**19. S.V Constructions (B.Raghuma Reddy Constructions)**

Rep. by its Owner: G.Shekar Reddy  
Sy No. 202,203,Saddupally Village,  
Abdullapurmet Mandal Ranga reddy District  
Telangana ,501505.Mobile:9949266499.

For Tirumala Rock Sand Manufacturing Unit

  
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**20. Ambica Infra Company**

Rep. by its Owner, Sy No. 206, Saddupally village  
Abdullapurmetmandal Ranga Reddy District  
Telangana ,501505

**21. Mayank Infra Company**

Rep. by its Owner Mail: Not available  
Saddupally Village, Sy No. 207  
Abdullapurmet Mandal  
Ranga Reddy District-501505

**22. P. N. Constructions (Ganesh Constructions)**

Rep. by its Owner Sy No. 207, Saddupally village  
Abdullapurmetmandal Ranga Reddy District  
Telangana,501505 .

**23. S.P.R. Constructions ,Rep. by its Owner**

Sy No. 208, Saddupally village Mail: Not available  
Abdullapurmetmandal, Ranga.Reddy District  
Telangana ,501505 .

**24. K.Chandrashekar Hot Mix plant**

Rep. by its Owner Sy No. 207, Saddupally village  
Abdullapurmetmandal Ranga Reddy District  
Telangana,501505.

**25. Venkatesh Hot Mix Plant ,Rep. by its Owner,**

Sy No. 207, Saddupally village  
Abdullapurmetmandal. Ranga Reddy District  
Telangana ,501505

**26. Sri Guduru Narender reddy**

Sy No. 73 Deshmukhi  
Rep. by its Owner: Guduru Narender Reddy,  
H.No 1-5-577, Road No-3  
New MaruthiNagar,Kothapet,  
Hyderabad ,Telangana-500060.  
Mobile:9396751166

**27. Alluri estates Pvt Ltd**

Rep. by its Owner  
Deshmukhi village  
BhudanPochampalli Mandal YadadriBhuvanagiriDist  
Telangana-501512 .

**28. PSK Infrastructures and Projects Private Limited**

Hot Mix Plant in Sy.No.79 Desmukhi village  
Rep. by its Owner/ Incharge :P.Prasad  
H.No 8-2-248/1/7/51, Panjagutta Telangana,  
Hyderabad 500082 Mobile :7799443232

For Tirumala Rock Sand Manufacturing Unit

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**29. Nagarjuna Hytech Constructions**

Hot Mix Plant In Survey Number 78, Desmukhi Village  
Rep. by its Owner: K.Janga Reddy  
H.No 17-1-391/5/577, Singareni Colony,  
Saidabad, Hyderabad, Telangana-500059  
Phone No. 040-24076639 .

**30. M/s Rock Crushing India Pvt Ltd.**

Rep. by its Owner  
Sy No. 268, Chinnaraviryala  
Abdullapurmet Mandal, Ranga Reddy District.  
PIN:501505,

**31. Shona Engineers (Mine)**

Rep. by its Owner  
Sy No. 268, Chinnaraviryala  
Abdullapurmet Mandal, Ranga Reddy 501505.

**32. B.N.R. Stone Crushers (Mine)**

Rep. by. Budida Nanda Reddy  
Sy.No. 268, Chinna Ravirala,  
Sahab Nagar Kalan, Hayat Nagar  
Plot No.464,465, Vanastalipuram  
Hyderabad, Telangana-500070  
Mobile No. 9848573399.

**33. Uday Stone Crushing Pvt Ltd**

Sy.No.293/1, Banda Ravirala village  
Abdullapurmet Mandal, Rangareddy Dist  
Telangana-501505

... Respondents

**COUNTER AFFIDAVIT FILED BY THE 11<sup>th</sup> RESPONDENT**

I, BudidhiNandha Reddy

years Rep by its Proprietor M/S **Tirumla Rock Sand Manufacturing Unit** Plot No-464/465, Saheb Nagar Kalan, Hayathnagar, Vanasthalipuram, Telangana -500070. Do hereby solemnly and sincerely affirms and make oath and state as follows:

1. I am the 11<sup>th</sup> Respondent herein and as such I am well acquainted with the facts of the case.
2. This respondent denies each and every averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein in this counter affidavit.

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3. With regard to the averments made in paragraph 1 of the affidavit is not related to this respondent and hence there are no remarks.
4. With regard averments made in paragraph 2 of the affidavit is denied as false. It is submitted that the State Government vide G.O.Rt.No.153, Dated :01-03-2002 (**Annexure-1**) constituted Mining Zone Committee for Rangareddy District with District Collector/Joint Collector as Chairman; Representative of Urban Development Authority concerned as Member; Asst. Director of Survey and Land Records as Member; **Environmental Engineer, Pollution Control Board as Member**; Nominee of Director, Mines Safety Region, Hyderabad as Member; Representative of AP Stone Crusher Owner's Association as Member and Asst. Director of Mines & Geology as Member Convener to identify lands for Mining Zone for exclusive quarrying of stone and construction material, wherein activity other than quarrying is prohibited. Once an area is identified as Mining Zone, no permission for house construction shall be allowed around the Mining Zone. The Mining Zone Committee shall consider all relevant aspects such as Safety, Environmental protection etc., for lands identified as Mining Zone.
5. It is submitted that the Mining Zone Committee identified Ac.670.29Gts of area in Sy.No.268 of Bandaraviryala Village for creation of Mining Zone following the orders of the Hon'ble Supreme Court in Civil Appeals No.1907 & 1908 of 2000, dt:12-12-2003 wherein Supreme Court delivered judgement allowing quarrying / crushing operations beyond 1Km from any water body / lake reservoir and 500Mts from human habitation. The Mining Zone Committee on 31-10-2005 reviewed the matter and submitted proposals to the Government, through Director of Mines & Geology for publication of notification in official Gazettee to declare the area Ac.670.29Gts in Sy.No.268 of Bandaraviryalaas Mining

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Zone. The Environmental Engineer, State PCB who is also member of Mining Zone Committee present during mining zone committee review meeting on 31-10-2005 has given clearance for declaring Ac.670.29Gts as Mining Zone. The quarry lease holders, whose quarry leases are cancelled elsewhere under public interest are to be rehabilitated in Bandaraviryala Mining Zone. The State Government after careful consideration of the proposals, vide G.O.Ms.No.89, dated 22-03-2006 (Annexure-2) declared over an extent of Ac.670.29Gts falling in Sy.No.268 of Bandaraviryala Village as Mining Zone with the following conditions.

1. In the Mining Zone all other activities other than quarrying will be prohibited.
2. No permission for house construction shall be allowed around the Mining Zone. Plantation shall be taken up in this area on top priority and maintained properly.
3. The Mining Zone shall be exclusively for quarrying of road metal and other material being use in construction activities etc.,

The Government also stipulated following conditions in regard to blasting and environmental measures and for strict implementation of maintaining of safe environment.

- i. Sprinkling of water for dust control.
- ii. Taking steps for forestation in the peripheral zones as green belt and its proper maintenance.
- iii. Maintaining of the roads.
- iv. Preventing indiscriminate quarrying other than the area earmarked for quarrying purposes within the Mining Zones.

6. With regard to the averments made in paragraph 3 of the affidavit is denied as false. It is submitted that the State Government vide G.O.Ms.No.138, dt:07-06-2007, G.O.Ms.No.294, dt:14-11-2007 and G.O.Ms.No.349, dt:15-12-2007 (Annexure-3 to 5) allotted quarry leases over an extent of Ac.510.45Gts including Ac.100.45 area covering green belt; common area and internal roads in

For Tirumala Rock Sand Manufacturing Unit

  
Authorised Signatory

Sy.No.268 of Bandaraviryala Mining Zone in the year 2008 for (15) years period from 2008 to 2023 to (41) quarry lease holders / firms, whose quarry leases were cancelled under public interest as rehabilitation measures with following conditions.

- a) Sprinkling of water for dust control during crushing operations.
- b) Taking steps for forestation in the peripheral zones as green belt and its proper maintenance.
- c) The allot tee shall pay and maintain internal roads for transportation from quarry to crushing units and in between the quarries / crushers at their own cost.

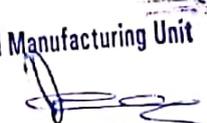
7. It is submitted that the quarry lease was granted in Sy.No.268 of Bandaraviryala Mining Zone in the year 2008 for a period of (15) years from 2008 to 2023. Subsequently, the quarry lease was transferred in favour of the Respondent (**Annexure-6**). The Telangana State Pollution Control Board vide Order No.-ABP/TSPCB/RO-RR-I/CFE/2018-2467, dt:31-072018 (**Annexure-7**) issued Consent for Establishment (CFE) to Respondent for stone crusher in Sy.No.246/AA, 247/a, 247/AA & 249/AA of Bandaraviryala Vg., The Respondent established the stone crusher in Sy.No.246/AA, 247/a, 247/AA & 249/AA of Bandaraviryala Vg., and operating the stone crusher with Consent Order No.210822779675, dt:21-10-2021(**Annexure-8**) valid upto 31-12-2030 issued by the Member Secretary, TSPCB.

8. With regard to the averments made in paragraph 4 & 5 of the affidavit is denied as false. It is submitted that the State Government vide G.O.Ms.No.89, dated 22-03-2006 declared Ac.670.29Gts of area in Sy.No.268 of Bandaraviryala as Mining Zone as per the Supreme Court judgment issued in Civil Appeals No.1907 & 1908 of 2000, dt: 12-12-2003 with certain conditions

For Tirumala Rock Sand Manufacturing Unit  
  
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for protection of Environment, Safety etc., The MoEF of Central Government issued EIA notification No.1533, dated 14-09-2006 i.e., after declaration of Bandaraviryala Mining Zone on 22-03-2006. Therefore, the contention of the Petitioner that the Government declared Bandaraviryala Mining Zone on 22-03-2006 without conducting cumulative environment impact study as per EIA notification dated 14-09-2006 is not tenable.

9. It is submitted that as per orders issued in G.O.Ms.No.89, dated 22.03.2006 and subsequent G.Os, dt:07-06-2007, 14-11-2007 & 15-12-2007, (41) quarry lease holders/ firms were allotted and granted quarry leases over an extent of Ac.510.45 including Ac.100.45 area covering green belt, common area and internal roads in Sy.No.268 of Bandaraviryala Mining Zone in the year 2008 for (15) years period from 2008 to 2023.
10. It is submitted that the quarry lease was granted in Sy.No.268 of Bandaraviryala Mining Zone in the year 2008 for a period of (15) years from 2008 to 2023. Subsequently, the quarry lease was transferred in favour of the Respondent (**Annexure-9**). The Telangana State Pollution Control Board vide Order No.-ABP/TSPCB/RO-RR-1/CFE/2018-2467, dt:31-07-2018 issued Consent for Establishment (CFE) to M/s. Tirumala Rock Sand Manufacturing Unit for stone crusher in Sy.No.246/AA, 247/A, 247/AA & 249/AA of Bandaraviryala Vg., M/s.Tirumala Rock Sand Manufacturing Unit established the stone crusher in in Sy.No.246/AA, 247/A, 247/AA & 249/AA of Bandaraviryala Vg., and operating the stone crusher with Consent Order No.210822779675, dt:21-10-2021 valid upto 31-12-2030 issued by the Member Secretary, TSPCB.
11. It is submitted that the State Government vide G.O.Ms.No.89, dt: 22-03-2006 declared Ac.670.29Gts of area in

For Tirumala Rock Sand Manufacturing Unit  
  
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**7(B)(i):-**for systematic and scientific development of mineral deposits, open cast quarry operations shall be undertaken in accordance with the Quarry Plan prepared by Recognized Qualified Person (RQP) duly scrutinized by the Deputy Director of Mines & Geology.

**7(B)(ii):-**the quarry lease holders, commenced operations before commencement of these rules without Quarry Plan, shall submit a self certified Quarry Plan to the Deputy Director of Mines & Geology for scrutiny.

**ELIGIBILITY CRITERIA FOR PREPARATION OF QUARRY PLAN:**

Mining Engineers and Geologists having Degree in Mining Engineer or Post Graduate in Geology registered with Department of Mines & Geology are eligible for preparation of quarry plan. The quarry plan shall be prepared broadly following the model format given in **Form 'W'**. (Annexure-10)

13. It is submitted that the Deputy Director of Mines & Geology concerned shall scrutinize the quarry plan submitted by the lease holder. The Approved Mining Plan (AMP) issued by the Mines & Geology Departments is pre-requisite for obtaining EC from SEIAA. There is no provision in TSMMC Rules, 1966 for issue of AMP for stone & metal quarries by Mines & Geology Department. The State Government vide G.O.Ms.No.48, dt:26-07-2017 amended the Rule 7 of TSMMC Rules, 1966 for issue of Scrutinized Quarry Plan (SQP) only.

14. It is submitted that after amendment of Rule 7 of TSMMC Rules, 1966 vide G.O.Ms.No.48, dt:26-07-2017, this Respondent got prepared the Quarry Plan by RQP for the quarry lease and submitted the same on 20-12 2017 to the Deputy Director of Mines & Geology, Hyderabad for scrutiny. The Deputy Director of Mines & Geology, Hyderabad vide Lr.No.4978/QP/RR/2017,dt:27-12-2017 (Annexure-11) issued Scrutinized Quarry Plan (SQP) for the

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Sy.No.268 of Bandaraviryala as Mining Zone as per the Supreme Court judgment issued in Civil Appeals No.1907 & 1908 of 2000, dt:12-12-2003 with certain conditions for protection of Environment, Safety etc.,

12. It is submitted that the **MoEF of Central Government issued EIA notification No.1533, dt:14-09-2006 i.e., after declaration of Bandaraviryala Mining Zone on 22-03-2006.** The State Government vide G.O.Ms.No.48, dt:26-07-2017 (A-12) issued amendments to Rule (7) of Telangana State Minor Mineral Concession Rules, 1966 for adoption of the concept of quarry plan for existing minor mineral including for stone & metal in order to comply with the notifications issued by the Ministry of Environment, Forest and Climate Change, Government of India, facilitating issuance of Environment Clearance both at the State Level and the Central Level Environment Impact Assessment Authority basing on the extent for a single quarry lease or leases in cluster vide S.O.141 (E), dt:15-01-2016, S.O.190(E),dt:20-01-2016 and S.O.2269(E),dt:01-07-2016.

The amended Rule 7 of Telangana State Minor Mineral Concession Rules, 1966 briefly as follows:

**7(A) Quarry Plan:-**The Quarry plan is a document which prescribes the methodology for conduct of operations for extraction of minerals including stone & metal. Every lease holder shall invariably carry out operations as per the Quarry Plan.

**7(B) Quarry Plan is a pre-requisite for quarry operations:-** Quarry Plan is a pre-requisite for systematic and scientific development of mineral deposits of open cast. The quarry operations shall be undertaken in accordance with the self certified Quarry Plan prepared by Recognized Qualified Person (RQP) duly scrutinized by the Deputy Director of Mines & Geology concerned.

For Tirumala Rock Sand Manufacturing Unit  
  
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quarry lease to this Respondent. After issue of SQP by the Deputy Director of Mines & Geology, Hyderabad, this Respondent without delay engaged EC Consultant and on 08-04-2018 uploaded the proposals along with SQP in the portal to State Level Environmental Impact Assessment Authority (SEIAA) for issue of EC and acknowledgment slips TOR application for proposal No.SIA/TG/MIN/23852/2018, dt:08-04-2018 (**Annexure-12**) was issued to the Respondent. The SEIAA not considered the SQP submitted by this respondent and sought insisted the approved mining plan (**Annexure-13**) It is submitted that this Respondent approached the Mines & Geology Department for AMP and the Mines & Geology Department clarified that SQP only is issued under Rule 7(B)(ii) of TSMMC Rules, 1966 and there is no provision for issue of AMP in TSMMC Rules, 1966. Subsequently, the SEIAA after clarification from the Mines & Geology Department is considering SQP without insisting of AMP. Therefore, the Respondent **Re Submitted** the SQP before the SEIAA on 05-04-2022 for issue of EC and the same is under process at SEIAA. The acknowledgment slip No.SIA/TG/MIN/23852/2018 (**Annexure-14**)

15. In view of the above, this Respondent humbly submit that the main cause for delay in processing of my proposals for issue of EC is as the SEIAA not considered the SQP issued by the Mines & Geology Department and sought insisted for AMP and for which there is no provision in Telangana State Minor Mineral Concession Rules, 1966.
16. It is submitted that this Respondent granted quarry lease in Bandaraviryala Mining Zone and Mining Zone was declared as per Environmental norms issued in Supreme Court orders dt: 12-12-2003 in Civil Appeal No.1907 & 1908. Further, the Respondent implemented all the relevant conditions stipulated in

For Tirumala Rock Sand Manufacturing Unit

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G.O.Ms.No.89, dt:22-03-2006 for strict implementation for maintaining of safe environment as detailed below:

- i. Sprinkling of water for dust control.
- ii. Taking steps for forestation in the peripheral zones as green belt and its proper maintenance.
- iii. Maintaining of the roads.
- iv. Preventing indiscriminate quarrying other than the area earmarked for quarrying purposes within the Mining Zones.

17. It is submitted that this Respondent is implementing the EC norms, guidelines for protection and safety of Environment as detailed in SQP. The Respondent is systematically quarrying the stone and scientifically developing the quarry as per SQP for obtaining EC from SEIAA. The quarry lease area is not a forest land and not in vicinity of forest area. The top soil generated during quarrying is used for development of green belt in quarry lease granted to them besides Ac.100.0 area covering green belt, common area and internal roads in Mining Zone. The waste material produced during quarrying is utilized for development of internal roads in the Mining Zone as a part of Waste Management Plan. The ground water table occurs at a depth of 100Mts below ground level and the quarry workings are confined to 10 to 15mts which is above to the water table area. Hence, there is no impact of quarrying on ground water regime in the area.

- This respondent regularly sprinkling water on all Haul roads of quarry and during quarry operations for suppression of dust and control of air pollution. The connected photos (A-18) showing sprinkling of water on haul roads, quarry working faces etc., are herewith enclosed as evidence.
- This Respondent also developed green belt area in quarry lease granted to us besides Ac.100.0 area covering green belt, common area and internal roads in Mining Zone.

For Tirumala Rock Sand Manufacturing Unit

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\* The existing air quality are within the prescribed limits as the firm is taking all relevant measures by sprinkling of water on Haul roads of quarry and quarrying operations and development of green belt as per environmental norms.

18. With regard to the averments made in paragraph No. 6(1)(i) of the affidavit is denied as false. It is submitted that the Telangana State Pollution Control Board vide Order No.-ABP/TSPCB/RO-RR-I/CFE/2018-2467, dt:31-07-2018 issued Consent for Establishment (CFE) to Respondent for stone crusher in Sy.No.246/AA, 247/a, 247/AA & 249/AA of Bandaraviryala Vg., The Respondent established the stone crusher in Sy.No.246/AA, 247/a, 247/AA & of Bandaraviryala Vg., and operating the stone crusher with Consent Order No.210822779675, dt:21-10-2021 valid upto 31-12-2030 issued by the Member Secretary, TSPCB. The Environmental Engineer, TSPCB vide Order No./Gen/PCB/RO.I-RRD/2021 1769, dt:07-01-2021(Annexure-15 ) issued certain directions to the Respondent industry for compliance.. The Respondent vide letter dt:01-02-2021 (Annexure-16) submitted to the TSPCB. Meanwhile, the Joint Chief Environmental Engineer, TSPCB vide Order No.15-RR-I/TSPCB/ZO-HYD/TF/2021-1214, dt:20-12-2021 (Annexure-17) issued certain directions to M/s. Tirumala Rock Sand Manufacturing Unit for compliance. M/s. Thirumala Rock Sand Manufacturing Unit complied with all the directions issued in the notice dt:20-12-2021 and vide letter dt:04-01-2022 (Annexure-18) submitted compliance report to the TSPCB. Therefore, the contentions of the Petitioner that the respondent operating the crusher in violation of EC norms is not valid. The Inspector of Factories vide License No.103308, dt: 10-12-2019 (Annexure-19) issued license to the factory to this Respondent.

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19. With regard to the averments made in paragraphs 7 to 11 of the affidavit is denied as false. It is submitted that this Respondent crusher is located more than 12kms away from habitations and operating the stone crusher with valid CFO obtained from State PCB. It is submitted that this Respondent under taken extensive plantation of trees in and around the stone crushing unit, in green belt area in quarry leases held by him and also Ac.100.0 green belt, common area and internal roads of Bandaraviryala Mining Zone to control the air pollution.. Since, the quarrying operations are confined to massive sheet rock, there is no seepage filtration of running / surface water to the ground water. Further, the quarrying operations are well above to the ground water table. The water collected in the quarry pits during rainy season is utilized for sprinkling on the Haul roads of quarry and stone crusher and for watering of plants.

20. It is submitted that the above application is came up before the Hon'ble National Green Tribunal (SZ) Chennai on 18-01-2022 on the day the Hon'ble Tribunal constitute the joint committee Para 10 read as follows,

***10. In order to ascertain the genuineness of the allegations made in the application, we feel it appropriate to appoint a Joint Committee comprising of (i) a Senior Officer from the Ministry of Environment, Forests & Climate Change (MoEF&CC), Integrated Regional Office, Hyderabad, (ii) a Senior Officer from the State Level Impact Assessment Authority (SEIAA) - Telangana, (iii) a Senior Officer from the Directorate of Mines and Geology, Telangana as deputed by its Director, (iv) a Senior Officer from the Telangana State Pollution Control Board as deputed by its Chairman/Member Secretary and (v) District Collectors of Ranga Reddy District and Yadadri - Bhuvanagiri District to inspect the area in question and submit a factual as well as action taken report, if there is any***

For Tirumala Rock Sand Manufacturing Unit

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**violation found.** After inspection the joint committee have filed the report before this Hon'ble tribunal on 22-04-2022 read as Para 6 as follows:-

**6. Observations of the Joint Committee (As per TOR):**

**i. The Number of such units operating in those areas:**

It is humbly submitted that the total number of units in the mining zone are as given below:

a. Number of Stone crushing Units: 14 (Rangareddy district) + 3 (YadadriBhuvanagiri district)

b. Number of Hot mix plants: 9 (Ranga reddy district) +2 (YadadriBhuvanagiri district)

c. Number of Quarries-24 (Rangareddy district)+7 (YadadriBhuvanagiri district)

**ii. Whether all the units are having necessary permissions and clearances as per the environmental laws:**

It is submitted that mining zone area is existed prior to the EIA notification 2006. Total number of quarries existed are 31. All of them have obtained quarry leases from Mines and Geology Department, Telangana. Out of 31 quarry leases, three (03) lease holders have obtained environmental clearance (Annexure-A). Three (3) quarry lease holders have not applied for EC and the remaining 25 lease holders have applied for environmental clearance under violation category as per the MoEF&CC S.O. 804, dated 14.03.2017. However, 13 applications were returned to the proponents due to short comings. 12 No. of Quarries submitted additional information in the first week of April 2022 and it will be reviewed by the SEAC & SEIAA.

For Tirumala Rock Sand Manufacturing Unit

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All the operating 16 stone crushers in the area having valid consents from TSPCB and one stone crusher was issued with closure orders (List enclosed-Annexure B).

The total number of Hot Mix Plants existed in those area is 11. Out of which one unit is not obtained CFO and remaining 10 units have obtained CFO. However, TSPCB has issued closure orders to 9 units for not complying with the CFO conditions (Annexure C).

**iii If they are having such permissions, whether there is any violation of the conditions imposed/ committed by the party respondents:**

- Show cause notices issued by TSPCB to the 29 Quarries for not having valid CFO (Annexure-D).
- TSPCB has issued closure orders to one stone crushing unit (Annexure B).
- TSPCB has issued closure orders to 9 hot mix units for not complying with the CFO conditions (Annexure C).

**iv. Whether the pollution control mechanisms provided by them are sufficient to mitigate the situation of pollution being caused on account of their operations:**

The main allegations of applicant are dust deposition, loss of agricultural income and health issues due to crushing units and transportation. All the stone crusher units have provided green belt, wind breaking walls, dust bunkers, water sprinklers. However, the following may be provided to mitigate the dust pollution.

For Tirumala Rock Sand Manufacturing Unit

  
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- Three tier green belt around the units and along the approach road needs to be improved.
- The height of Wind breaking walls needs to be increased around stone aggregates/sand storage bunkers.
- Dust bunkers provided at the unloading points needs to be covered with GI/MS sheets.

**V. Whether any cumulative impact assessment has been done by the authorities before permitting such large scale establishment of units in those areas:**

Environmental Impact assessments have not been carried out for the Mining zone as it was declared vide G.O.Ms.No.89,dated 22.03.2006 i.e.prior to the EIA Notification, 2006.

The committee is of view that, Environmental Impact Assessment may be carried out through CSIR-NEERI/any recognized institute to assess the cumulative impact of the project for appropriate recommendations for remedial measures.

**vi. Whether the ambient air quality in that area is in conformity with the standard provided:**

TSPCB has carried out Ambient Air quality monitoring in the area on 10.03.2022 to assess the Ambient Air quality. As per the report, the monitored are parameters within prescribed limits (Annexure-E)

**vii. If the pollution control mechanism provided by the unit is not sufficient to meet the situation, what is the nature of the**

For Tirumala Rock Sand Manufacturing Unit

Authorised Signatory

**mitigating measures to be taken by them to avoid air, water as well as sound pollution:**

a) Cement Concrete/Bitumen top road needs to be constructed from stone crushing units to main road.

b) Three tier plantation along the transportation road needs to be provided

c) Wind breaking walls/Green net needs to be provided either side of the petitioner Ashramam to reduce the dust emission due to transportation.

d) Engaging of separate vehicle for regular water sprinkling along the transportation road.

e) All the transportation vehicles needs to be provided Tarpaulin cover during transportation.

f) The units shall have a Separate Environmental cell to monitor the environmental protection measures and status of compliance. g) Adequate funding shall be earmarked to implement the environmental protection measures.

h) The units shall implement the required Pollution Control measures stipulated in the consent orders/Directions issued by the Board.

**viii. Whether any damage has been caused to the nearby agricultural area on account of the operation of these units due to pollution caused and if so, what is the assessed quantum of compensation for damage caused to the environment:**

The Joint Committee visited the agricultural fields of the applicant and other agricultural fields in the surrounding area. Dust deposition is found over the applicant's land and on the existing plantation. There is no agricultural activity observed during site visit. It was informed that

For Tirumala Rock Sand Manufacturing Unit

  
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Agriculture activity was abandoned about 02 years ago. Agricultural report is enclosed (**Annexure-F**). There are other paddy fields around the mining zone area which are found to be good. There is no impact observed on the other fields.

Further, the Committee is view of that the petitioner may be directed to cultivate other crops recommended in the agricultural report and in consultation with agricultural officer of the area for better yield.

**ix. Whether any excess mining has been done by the quarry operators encroaching into the neighbouring areas and the areas other than the permitted area as per the mining lease and permissions (if any) granted and if so, what is the quantum of compensation that has to be realized from such persons who are violating the norms:**

The Joint Committee have visited all the quarry leases represented in O.A.No.9 by the applicant. The Surveyor of Mines Department was also present and verified the boundaries of the quarry leases and found that the lease holders are working within the granted area as per the executed sketch and no illegal quarrying is noticed.

**X. The Joint committee is also directed to ascertain the compensation payable for the violations committed by them, apart from assessing cost of restoration of damage caused to the environment and if there is any violation found, what is the nature of action taken by the regulators against such violators:**

The quarry lease holders have submitted application for environmental clearance to SEIAA, Telangana. Credible action may be initiated as per

For Tirumala Rock Sand Manufacturing Unit

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Ministry OM. 22-21/2020-IA.III dated 07.07.2021 and O.M.22-21/2020  
IA.III (E 138949) dated 28.01.2022 (Annexure-G)

21. It is submitted that the TSPCB have filed the report before  
this Hon'ble Tribunal 30-4-2022 page No. 11&12 read as follows,

**R11 M/s. Tirumala Rock Sand Manufacturing Unit,  
Sy.No.246/AA, 247/A 247/AA&249/AA, Bandaravryala (V).  
Abdullapurmet (M), Rangareddy District.**

a) The crusher has obtained CFO vide order dated 21.10.2021  
which is valid upto 31.12.3030.

b) The Board Issued closure orders to the crusher on 11.12.2019.  
Subsequently, the Board issued Revocation of closure orders vide  
order dated 29.01.2020. The Board has issued directions to the  
industry for non-compliance of Board conditions vide order dated  
26.03.2021.

c) Compliance of Directions vide Order No. RR-I-SC/TSPCB/U-  
V/TF/2021-13 Date: 26.03.2021 & 20.12.2021

S. No	Directions	Compliance
1	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions	The Crusher has provided cladding to the vibrating screen.
2	The industry shall cover the screen with M.S.Sheets so as to arrest the dust emissions.	The crusher has covered the screen with M.S.Sheets.
3	The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S.Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker/bins.	The crusher has provided closed dust bunker to store the stone dust.
4	The industry shall regularly carryout sprinkling of water at raw materials loading and at transfer points to control dust emissions	The crusher is carrying out water sprinkling at raw material loading and transfer points

For Tirumala Rock Sand Manufacturing Unit

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5	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas in 3 directions except east direction.
6	The industry shall construct metal roads within the premises.	The crusher has laid metal roads within the premises.
7	The industry shall carryout regular cleaning and wetting of the ground within the premises.	During the inspection the crusher was wetting the ground within the premises
8	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	The industry has developed greenbelt all around the boundary.
9	The suspended particulate matter measured between 3mtrs and 10 mtrs from any process equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	The Board will carry out emission monitoring. Based on the monitoring report, the crusher will be reviewed in the ensuing Task Force meeting.
10	Industry shall take all precautionary and safety measures during process operations.	The representative of the crusher has informed that they are taking all safety measures.
11	The industry shall submit Bank Guarantee of Rs.1.0 Lakh.	Not submitted.

22. It is submitted that this respondent is complying with all the directions issued by the PSPCB. This respondent is not guilty of any acts causing or contribution to pollution. This respondent has all the necessary consent and permissions to operate the unit.

For Tirumala Rock Sand Manufacturing Unit

Authorised Signatory

It is submitted that the above OA has been filed with false and incorrect facts as against this respondent. There is no cause of action against this respondent.

23. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to **EXEMPT** to this respondent in O.A. No. 9 of 2022 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at Hyderabad  
on this the 13<sup>th</sup> day of May , 2022  
and signed his name in my presence.

**BEFORE ME**

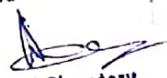
Advocate

**VERIFICATION**

I, Budidhi Nandha Reddy, the 11<sup>th</sup> respondent herein, do hereby verify that what are all stated in the afore mentioned paragraphs based on records and information are true to the best of my knowledge and belief.

Verified on the 13<sup>th</sup> day of May 2022 at Hyderabad.

For Tirumala Rock Sand Manufacturing Unit

  
Authorised Signatory  
DEPONENT

GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT

8/11/02  
1432  
19/11/02

Mines and Quarries - Declaration of Mining Zones in the outskirts of the city/town to prevent problems to the inhabitants and prevent pollution - Committee constituted to identify the Mining Zones - Orders - Issued.

INDUSTRIES AND COMMERCE (MINES.II) DEPARTMENT

G.O. RN 6.153

Dated: 01-03-2002  
Read: \_\_\_\_\_

From the Director of Mines and Geology, Letter No. 35990/R2-3/99, dt. 18-12-2001.

ORDER:

19/11/02

Rapid urbanisation has resulted in the expansion of residential colonies close to the areas in which quarry leases have been granted. This has led to frequent representations from Residents Associations for cancellation of the leases and prohibition of quarrying operations. On the other hand, the Association of Crusher owners and quarry lease holders have been representing that they have established the stone crushers long ago incurring huge expenditure and that at the time of taking leases and establishment of crushers, there were no habitations. They have also mentioned that in the recent past permissions have been accorded for construction of houses in those areas resulting in conflict with local people.

2. Having considered the matter carefully and after due consideration of all relevant aspects such as safety, environmental protection as well as the need to ensure availability of material for the construction industry and realisation of Government revenue, Government have decided to create Mining Zones where activity other than quarrying will be prohibited. Once an area is identified as a Mining Zone, no permission for house construction shall be allowed around the Mining Zone.

3. In order to identify the lands to be included in the Mining Zone, Government hereby constitutes the following Committees for Districts of Rangū Reddy, Medak, Nalgonda and Chittoor, where the problem is very severe.

19/11/02

see up urgently

- 1) District Collector / Joint Collector, --- Chairman
- 2) Representative of Urban Development Authority concerned, --- Member
- 3) Assistant Director, Survey & Land Records --- Member
- 4) Environmental Engineer, Pollution Control Board --- Member

/PTG/

2007 E-1  
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- |    |  |     |                    |
|----|--|-----|--------------------|
| 3) | Nominee of Director, Mines Safety Region III, Hyderabad. | --- | Member             |
| 6) | Representative of A.P. Stone Crusher Owner's Association | --- | Member             |
| 7) | Assistant Director of Mines & Geology                    | --- | Member<br>Convener |

4. The above Committee is entrusted with the responsibility of identifying lands to be included in the Mining Zones within the respective districts for exclusive quarrying of road metal. The Collector / Joint Collector is requested to hold the Committee meetings and forward a report to the Government within three months positively.

( BY ORDER AND IN THE NAME OF GOVERNOR OF ANDHRA PRADESH )

MINNIE MATHEW  
PRINCIPAL SECRETARY TO GOVERNMENT

To  
The District Collector,  
Nalgonda/Ranga Reddy/Medak & Chittoor.  
The Commissioner, Survey, Settlements & Land Records,  
Hyderabad.  
The Secretary, A.P. Pollution Control Board, Hyderabad.  
The Hyderabad Urban Development Authority, Hyderabad/  
Thirupathi Urban Development Authority, Thirupathi.  
The Director of Mines and Geology, Hyderabad.  
The Director, Mines Safety,  
O/o Directorate General of Mines Safety,  
Southern Zone, 16-11-511/D/221,  
Salivahana Nagar, Malakpet Post Office, Hyderabad -36.  
The Deputy Director of Mines and Geology,  
Hyderabad/Nizamabad/Cuddapah.  
The Assistant Director of Mines and Geology,  
Ranga Reddy/Medak/Nalgonda/Chittoor.  
The Assistant Director, Survey & Land Records,  
Nalgonda/Ranga Reddy/Medak & Chittoor District.  
The Environmental Engineer, A.P. Pollution Control Board,  
Nalgonda/Ranga Reddy/Medak/Chittoor District.  
The President, A.P. Stone Crushers Owners Assn.,  
33-25-34/D, Rama Builders, Dr. B.Rama Rao Hospital Road,  
Suryanapet, Vijayanvada - 520002.

Copy to :  
The Revenue Department  
The MA & UD Department  
S/S/Se

// forwarded by order //

*K. Venkayya*  
SECTION OFFICER

Encls. no. 84/11. / P. / 2007

ad-1 communicated for information and n/a

dt: - 3-2007

**GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT**

Mines and Quarries - Creation of 'Mining Zone' with the Quarrying areas in and around the twin cities - Areas falling in Sy.No.268 of Bandaraviryala Village, Hayatnagar Mandal, Ranga Reddy District over an extent of Acs.670.29 Gts. declared as "Mining Zone" - Orders - Issued.

**INDUSTRIES AND COMMERCE (M.II) DEPARTMENT**

G.O.Ms.No.89.

Dated: 22-3-2006  
Read the following:

1. G.O.Rt.No.153, Ind. & Com. (M.II) Dept., dt.1-3-2002.
2. DMG proposal in ADMG, Ranga Reddy Dist. File No.1432/M/2002.

**ORDER:**

1. The quarrying activity in and around twin cities of Hyderabad and Secunderabad is in vogue for the last few decades. Due to rapid urbanization and expansion of residential colonies nearby the quarry leased areas and frequent representation by the resident associations, the Government taking into consideration of certain aspects such as safety, environmental protection and to ensure availability of material for the construction industry felt the need for creating exclusive quarrying areas in the outskirts of the twin cities and declaring them as "Mining Zones".
2. In order to identify the areas to be included in the mining zone, Government vide G.O.Rt.No.153, Industries and Commerce (M.II) Department dated 01-03-2002 issued orders constituting a committee in the Districts of Ranga Reddy, Medak, Nalgonda and Chittoor. The committee comprises of the respective District Collector / Joint Collector as Chairman, representatives from Urban Development Authority, Assistant Director Survey and Land Records, Environmental Engineer, Andhra Pradesh Pollution Control Board, nominee of Mines Safety, representative of Andhra Pradesh Stone Crusher Owners Association as members and Assistant Director of Mines and Geology Member-Convener.
3. The Convener of the Mining Zone Committee, Ranga Reddy District (Assistant Director of Mines and Geology, Hyderabad) has reported that after studying various aspects, felt that there is urgent need for creation of Mining Zone by relocation of the existing quarry leases in the sub-urban Mandals of Ranga Reddy District which are falling near to the habitation. The Mining Zone Committee of R.R. District initially identified the area falling in Sy.No.268 of Bandaraviryala village, Hayatnagar Mandal suitable for creation of Mining Zone taking into consideration the 'base map' of the salient features of the said area.
4. A detailed survey was conducted in respect of the proposed Mining Zone from 21-07-2003 to 29-07-2003 and marked the outer boundary of Sy.No.268 of Bandaraviryala on the Village map duly showing the assignments. The survey also demarcated the area on the ground around the survey number by taking reference numbers. The total area after demarcation worked out to Ac.670.29 Gts. There were assignments in the area covering about acres 135.00. There are certain patta lands in Sy.No.248, 250, 251 and 252 found to be surrounded on all sides by survey No.268 of Bandaraviryala Village. In the meanwhile M/s Sanathana Yoga Prachara Samithi represented by its founder Sri P. Ram Reddy filed a representation before the Hon'ble Minister for Mines and Geology on 12-08-2004 stating that Sy.No.250, 251 & 253 of Bandaraviryala Village are their patta lands and requested the Government either to abandon the proposal of Mining Zone in Sy.No.268 of Bandaraviryala Village or to provide alternate suitable area to the Samithi in lieu of their patta lands. The Samithi also requested compensation for the structures of the Samithi located in Taramathipet Village for ashram buildings. The matter was discussed by Mining Zone Committee on 8-9-2004 in detail and the Committee decided to acquire the patta lands of the M/s. Sanathana Yoga Prachara Samithi for the purpose of establishing stone crushing units within the Mining Zone and the District Collector, Ranga Reddy to provide alternate equivalent lands else where in consultation with the Samithi and facilitate.

5. In addition to the identification of the area for Mining Zone in Sy.No.268 of Bandaraviryala Village, a study was also taken-up to explore the feasibility aspect in formation of 'Centralized Quarries' system at Gajularamaram (Quthbullapur Mandal), Kokapet (Rajendranagar Mandal) and Kothwalguda (Shamshabad Mandal) duly dispensing with individual quarry leases in and around twin cities of Hyderabad and Secunderabad by shifting and relocating in the proposed Mining Zones in a phased manner. The Committee also recommended for cancellation of certain quarry leases falling near to the habitation. The concept of 'Centralized Quarry' system was suggested for effective exploitation of the mineral deposits in the systematic and scientific manner by employing latest techniques of blasting and pollution control methods in these areas. The plotting of quarries with reference to nearest habitation/water body/lake was undertaken for the areas proposed for Centralized Quarries duly keeping in view the Hon'ble Supreme Court of India judgment dated.12.12.2003 in a batch of Civil Appeals Nos.1907 and 1908 of 2000 filed by Quarry-owners of Ranga Reddy District, wherein the Supreme Court of India delivered judgment allowing quarrying/crushing operations beyond 1 KM from any water body / lake reservoir and 500 Mts. from human habitation subject to clearance from Pollution Control Board. Further details are being worked out for the areas proposed for declaration as 'Centralized Quarry' system duly keeping the upcoming projects of Government in the areas, and also human habitations and other institutions.

6. The Mining Zone Committee of Ranga Reddy District on 23-09-2003 taken certain decisions including creation of Mining Zone at Sy.No.268 of Bandaraviryala Village, Hayatnagar Mandal, Ranga Reddy District over an extent of Ac.670.29 Gts., subject to cancellation of assignments by the Revenue Department.

7. Finally, the Mining Zone Committee on 31-10-2005 reviewed the matter and took the decision to declare a Mining Zone in Sy.No.268 of Bandaraviryala Village, Hayatnagar Mandal, Ranga Reddy District as all the assignments have been cancelled by the Revenue Department and the area is suitable to meet all the requisite norms of the Member-Departments.

8. The Convenor of the Committee, submitted proposal to the Government through the Director of Mines and Geology with a request for publication of notification in official gazette for declaring the area falling in Sy.No.268 of Bandaraviryala Village, Hayatnagar Mandal, Ranga Reddy District over an extent of Ac.670.29 Gts. as "Mining Zone" with the following conditions as laid down in G.O.Rt.No.153, Industries and Commerce (M.II) department, dated 01-03-2002.

1. In the Mining Zone all other activities other than quarrying will be prohibited.
2. No permission for house construction shall be allowed around the Mining Zone.
3. The Mining Zone shall be exclusively for quarrying of road metal.

9. The Director of Mines and Geology, while forwarding the proposal of Mining Zone Committee, Ranga Reddy District to Government, has stated that the area of acres 670.29 Guntas (271.33 Ha) in Survey No.268 of Bandaraviryala Village, Hayatnagar Mandal, Ranga Reddy District may be considered for allotment to Andhra Pradesh Mineral Development Corporation Limited by declaring this as a mining zone in terms of orders already issued by the Government in G.O.Rt.No.153, Industries and Commerce (M.II) Department, dated 01.03.2003 with the conditions mentioned by the Mining Zone Committee as at para-8 above the following existing leases, which are falling within the Mining Zone, be cancelled under 'public interest', after following due procedure as their existence will hamper to the scheme of present proposal.

Sl.No	Name of the Lease Holder	Location of Area	Extent	Lease Period
1	M/s. Venkata Raghava Building Materials Reptd. By Sri V. Ayyappa Reddy	Sy.No.268 of Bandaraviryala.	10 hectares.	07-09-2001 to 06-09-2011
2	Sri S.M. Subhani	Sy.No.268 of Bandaraviryala.	2 hectares	17-06-2004 to 16-06-2014
3	Sri R. Jagdish Kumar	Sy.No.268 of Bandaraviryala.	2 hectares	17-06-2004 to 16-06-2014
4	Sri S.A. Rehman	Sy.No.268 of Bandaraviryala.	2 hectares	17-06-2004 to 16-06-2014

10. While allocating blocks in the mining zone the principle of date of grant of Quarry Lease will be taken into consideration for all the lease holders, who are to be rehabilitated under present scheme due to closure of their quarries elsewhere which are falling within objectionable zone shall be taken into consideration including the above (4) quarry leases and by following a preferential treatment to all such leaseholders who are to be rehabilitated basing on the date of grant of lease i.e., first grantee will have first preference in allocation of the blocks.

11. The Director of Mines and Geology has further reported that the lease holders affected due to cancellation can be re-allotted area as per necessity and that the Government may specify that the areas must be allocated on the following criteria

1. The existing Stone Crushers shall be given first priority in allocation to the extent of material required to them for the sustenance of the stone crusher industry within the radius of about 50 Km distance or as may be decided in case to case by the Director of Mines & Geology.
2. The rock-sand units will get second priority for allocation of area @ not less than 10 Ha, Per Unit.
3. If some more areas are available, it may be considered to those who establish the fresh Crushing Units.
4. After meeting the above demands, if the areas are still available the same may be considered for quarrying activity with a condition that they should also go for value addition within a period of five years.

12. The Director of Mines and Geology has also stated that as far as in the non mineral bearing area of the zone, plots for allocation to stone crushers / rock-sand units will also be identified and the same will be allocated by charging nominal price as may be fixed by the Committee constituted by the Government.

13. Government after careful consideration of the above proposal of the Director of Mines and Geology hereby accept the recommendation / proposal of the Mining Zone Committee / Director of Mines and Geology and declare the area falling in Sy.No.268 of Bandaraviryala Village, Hayatnagar Mandal, Ranga Reddy District over an extent of Acs. 670.29 Gts. (271.33 Hectares) as Mining Zone with the following conditions as laid down in G.O.Rt.No.153, Industries and Commerce (M.II) Department, dated 1-3-2003.

1. In the Mining Zone all other activities other than quarrying will be prohibited.
2. No permission for house construction shall be allowed around the Mining Zone. Plantation shall be taken up in this area on top priority and maintained properly.
3. The Mining Zone shall be exclusively for quarrying of road metal, and other material being used in construction activities etc.
4. 10% of the total area is to be reserved for Vaddera Societies in the Interest of their welfare.

14. The area declared now as Mining Zone is allocated to Andhra Pradesh Mineral Development Corporation Limited by excluding the following existing quarry leases which are falling within this area until they are cancelled after due process of Law.

Sl. No	Name of the Lease Holder	Location of Area	Extent	Lease Period
1	M/s. Venkata Raghava Building Materials Reptd. By Sri V. Ayyappa Reddy	Sy.No.268 of Bandaraviryala.	10 hectares	07-09-2001 to 06-09-2011
2	Sri S.M. Subhani	Sy.No.268 of Bandaraviryala.	2 hectares	17-06-2004 to 16-06-2014
3	Sri R. Jagdish Kumar	Sy.No.268 of Bandaraviryala.	2 hectares	17-06-2004 to 16-06-2014
4	Sri S.A. Rehman	Sy.No.268 of Bandaraviryala.	2 hectares	17-06-2004 to 16-06-2014

15. The lease holders affected due to cancellation shall be re-allotted area as may be necessary in consultation with them and that the allocation of such areas must be on the following criteria, and any issue arising thereon in allocation, the decision of Government shall be final.

1. The existing Stone Crushers shall be given first priority in allocation to the extent of material required to them for the sustenance of the stone crusher industry within the radius of about 50 Km distance or as may be decided in case to case by the Director of Mines & Geology, after prior approval of Government.
2. The rock-sand units will get second priority after the existing stone crushers for allocation of area @ not less than 15 Ha. Per Unit.
3. If some more areas are available, it may be considered to those who establish the fresh Crushing Units.
4. After meeting the above demands, if the areas are still available the same may be considered for quarrying activity with a condition that they should also go for value addition within a period of five years.
5. In this non-mineral bearing area of the zone, plots for allocation of stone crushers / rock-sand units will also be identified and the same will be allocated by charging nominal price as may fixed by the Committee constituted by the Government.

16. The Andhra Pradesh Mineral Development Corporation Limited shall take the responsibility of appointing the qualified Mining Engineers on consultancy basis to supervise the works for systemic and scientific operations by providing qualified Blasters and also by taking the responsibility of undertaking blasting operations as per statute, so that it does not cause any hindrance to the local public by way of enormous sound pollution or dust emission.

17. In order to meet the cost of implementation process, the Andhra Pradesh Mineral Development Corporation Limited shall send proposals for meeting the expenditure for providing the above services in consultation with the stake holders. The Andhra Pradesh Mineral Development Corporation Limited shall also sub lease appropriate blocks to the allottees and regulate all activities relating to the blasting and environmental measures and strict implementation of maintaining of safe environment. Further the Andhra Pradesh Mineral Development Corporation Limited will also take care of the following.

- i. Sprinkling of water for dust control.
- ii. Taking steps for Afforestation in the peripheral zones as green belt and its proper maintenance.
- iii. Maintaining of the roads.
- iv. Providing potable drinking water to the labour and first aid.
- v. Maintaining crèches as per the statutory provisions of the Mines Safety Rules.
- vi. Constructing explosive magazines with proper security provision.
- vii. Preventing indiscriminate quarrying other than the area earmarked for quarrying purposes within the Mining Zones.

18. In case the sub leaseholders are not operating the areas and keeping idle for more than 2 years without obtaining any prior permission from the Andhra Pradesh Mineral Development Corporation Limited, the Andhra Pradesh Mineral Development Corporation Limited may cancel the allotment and take possession of the area and allot to any eligible unit. The sub lease holder shall pay all levies payable to Government through Andhra Pradesh Mineral Development Corporation Limited including dead rent etc.,

19. The District Collector shall take all steps for smooth functioning of the Mining Zone.

20 The Director of Mines and Geology, Hyderabad is requested to take further necessary action in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

B. KRIPANANDAM  
SECRETARY TO GOVERNMENT

To  
The Director of Mines and Geology, Hyderabad.  
The District Collector, Ranga Reddy District.  
The Vice Chairman and Managing Director,  
Andhra Pradesh Mineral Development Corporation Limited  
The Commissioner, Printing, Publication and Stationary Department, Hyderabad.  
(He is requested to publish the above orders in the next extra-ordinary issue  
of Gazette and send 100 copies to this department)

Copy to:

The Revenue Department, Secretariat buildings.  
The Municipal Administration and Urban Development Department, Secretariat Buildings.  
The Home (Printing) Department.  
The Andhra Pradesh Pollution Control Board, Hyderabad.  
The Assistant Director of Mines and Geology, Hyderabad.  
The Mines Safety Department, Government of India, Hyderabad zone  
The Survey and Land Records, Hyderabad  
Sri Padmanabha Rao, President,  
A.P. Stone Crusher Owner's Association,  
36, Road No.11, Film Nagar, Jubilee Hills,  
Hyderabad - 500 033.  
Sri K. Anjaneyulu, General Secretary,  
A.P. State Stone Crusher Owners Association  
1-1-380/A/20,  
Gandhinagar, Hyderabad.

SF/SC

// Forwarded :: By order //

*B. Kripanandam*  
SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT

Mining Zones - Bandaraviryala Mining Zone, Hayathnagar Mandal, Ranga Reddy District - Shifting of quarries to Bandaraviryala Mining Zone - allotment of orders - issued.

INDUSTRIES AND COMMERCE (M.II) DEPARTMENT

G.O.Ms.No.138.

Dated:07-6-2007

Read the following:

1. G.O.Rt.No.153, Industries & Commerce (M.II) Dept., dt.01-03-2002.
2. G.O.Ms.No.89, Industries & Commerce (M.II) Dept., dt.22-03-2006.
3. Director of Mines and Geology File No.15306/R7-1/2007.

ORDER:

In the reference 1st read above, orders were issued constituting committees in the Districts of Ranga Reddy District, Nalgonda, Medak and Chittoor to identify areas suitable for quarrying / crushing on the outskirts of City/Town for declaration as 'Mining Zone' to prevent problems to the inhabitants and prevent pollution. The Committee comprises of Collector / Joint Collector as Chairman, representative of Urban Development Authority, Assistant Director Survey & Land Records, Environmental Engineer, A.P. Pollution Control Board, nominee of Director Mines Safety, representative of A.P. Stone Crushers Owner's Association as members and Assistant Director of Mines & Geology is Member-Convenor. The intention of the Government for identification of areas to be declared as Mining Zones was basically to create exclusive sectors/blocks on the analogy of 'Industrial zones' where activity other than quarrying / crushing will be prohibited and once an area is declared as Mining Zone no permission for any housing schemes will be sanctioned.

2. In the reference 2nd read above, orders were issued declaring the area over an extent of 670.29 acres in Sy.No.268 of Bandaraviryala (V), Hayathnagar (M), Ranga Reddy District as 'Mining Zone' and allocated to the area to M/s Andhra Pradesh Mineral Development Corporation Limited for taking the responsibility of appointing qualified Mining Engineers on consultancy basis to supervise the works for systematic and scientific operations by providing qualified blasters so that the operations do not cause any hindrance by way of enormous sound pollution or dust emission. M/s Andhra Pradesh Mineral Development Corporation Limited shall sub-lease appropriate blocks to the allottees by following a preferential treatment to all such leases who are to be rehabilitated basis on the date of grant of lease i.e., the first grantee will have 1st preference in allocation of blocks.

3. Orders were also issued in the reference 2nd read above that 10% of the total area is to be reserved for Vaddea Societies in the interest of their welfare. Orders were also issued therein that the existing Stone Crushers shall be given 1st priority in allocation to the extent of material required to them for sustenance of the Stone Crushing Industry within the radius of about 50 Km or as may be decided in case to case by the Director of Mines and Geology, Hyderabad, 'after prior approval of Government'.

4. In the reference 3rd read above, the Director of Mines and Geology has submitted that the area under mining zone over an extent of 670.29 acres in Sy.No.268 of Bandaraviryala (V), Hayathnagar (M), Ranga Reddy District has been surveyed by a team of surveyors engaged by M/s Andhra Pradesh Mineral Development Corporation Limited to make plot for allotment to various existing leaseholders to be rehabilitated, revealed that the area represents a totality

[P.T.O.]

undulating terrain, topographically composed of hillocks, uneven land (not leveled) and valleys juxtaposed without a particular proposition / pattern i.e. the area is having granite deposits suitable for quarrying / crushing scattered with uneven land and low lying areas. Due to the unequal distribution of the granite deposits, it is not possible for individual allotment of plots to the persons / firms to be rehabilitated in the mining zone, because the individual allotment will result in having some plots over the hillocks, on the slopes and on the ground (sub-surface deposits) creating an anomaly among the allottees / stakeholders on the side and once the quarry operations commence, due to indiscriminate operations and blasting done by each stakeholder may jeopardize the actual concept of mining zones.

5. Therefore, the Director of Mines and Geology has submitted that to have proper justification in allotment of plots to the stakeholders and for the smooth functioning of the mining zone, it is proposed to allocate the area by M/s Andhra Pradesh Mineral Development Corporation Limited, by following the concept of 'Centralized quarrying'. Under this system, the mineral bearing area falling within the mining zone will be properly assessed and formed into blocks. These blocks will be allocated to a group of stakeholders, who in turn will identify phases within the mineral bearing block to conduct blasting by using latest techniques for scientific exploitation of the deposit. Similarly, the group of stakeholders of a particular mineral bearing block will be allocated place near to the block for establishment of stone crushing units. By following this system, the blasting operations will be to a large extent confined to certain fixed locations.

6. The quarry/crushers owners having convinced for the concept decided to form into one or more company(s) and these companies will enter into a joint venture agreement with M/s Andhra Pradesh Mineral Development Corporation Limited and come into being a new company to be referred as "Joint Venture Company". This Joint Venture Company will work on the similar lines of Andhra Phosphates Private Limited, wherein the Chairman is Vice Chairman & Managing Director of Andhra Pradesh Mineral Development Corporation Limited and the Managing Director is the person elected one among the stakeholders and there will be equal proportion of Board of Directors both from the Corporation and the company formed by the stakeholders for a tenure of two years on rotation basis. Though, this company will be headed by the Vice Chairman & Managing Director of the Corporation but functions solely on the decisions taken by the stakeholders among themselves in the best interest of the stone crushing industry.

7. The Joint Venture Company will plan for the quarry operations after proper assessment of the mineral bearing area within the place earmarked as mineral bearing block at their expenses, call for tenders from the reputed firms having expertise in the mining field for production of raw material to the crushing units as per the requirements by each unit. The Joint Venture Company will bear all the expenses for development of the quarry, loading of raw material to the vehicles of individual stakeholders. However, the other site services like development of layout, laying of internal roads and maintenance, sprinkling of water for dust control, taking steps for afforestation in the peripheral zones as 'green belt' and its proper maintenance, providing potable drinking water to the labour and first aid, maintenance of crèches as per the statutory provisions of the Mine Safety Rules, construction of explosives magazine with proper security provision, prevention of indiscriminate quarrying other than the area earmarked for quarrying purpose within the mining zones and appointment of qualified mining engineers on consultancy basis to supervise the works for systematic and scientific operations by providing qualified blasters will be undertaken by M/s Andhra Pradesh Mineral Development Corporation Limited.

8. Thirty six applicants have formed themselves into a Company by name M/s Bahdaraviryala Crushers & Mining Zone Limited having registered office at

[Contd...3]

Door No.8-3-972/A (New MCH No.972/A), First Floor, Opp. Reliance Communication, Srinagar Colony, Hyderabad. They have submitted a consent letter signed by the proposed allottees requesting for allotment of quarry area in the Mining Zone to M/s Bandaraviryala Crushers & Mining Zone Limited, which will enter into an agreement with Andhra Pradesh Mineral Development Corporation Limited to form a Joint Venture Company.

9. Names of these 36 members of this company i.e. M/s Bandaraviryala Crushers and Mining Zone limited are listed below:

- 1) Sri K.Anjaneyulu
- 2) Sri M.A.Nayeem
- 3) Sri D.Shankar
- 4) Sri S.Bashir
- 5) Sri K.Chandramouli
- 6) M/s Road Metal Industry
- 7) M/s Kumar Crushers
- 8) M/s A.K.Metal Industries
- 9) Sri P.Srinivas
- 10) Sri V.Ramji
- 11) M/s Jayalaxmi Stone Crushers
- 12) M/s Kanaka Durga Stone Crushers (Sri M.Gopal Kishan)
- 13) M/s Kanada Durga Metal Industries (Sri M.C.Ramana)
- 14) M/s Marsiah Stone Crushers
- 15) M/s Sri Laxmi Narasimha Metal Industries
- 16) M/s Sai Rohit Metal Industries
- 17) M/s Vasavi Stone Crushers & M/s Vengamamba Associates
- 18) M/s Uday Stone Crusher
- 19) Sri B.Shailendra
- 20) Sri K.Dayanand
- 21) M/s Engineers Syndicate
- 22) Sri M.Kondaiah Chowdary
- 23) M/s Super Metal Industry
- 24) Sri P.Chinna Rao
- 25) Sri SSurender reddy M/s Shona Engg.
- 26) M/s Venus Stone Crusher
- 27) M/s AMR Projects Private Limited
- 28) M/s Sri Sai Crushers
- 29) M/s Sai Kiran Metal Industry
- 30) Sri P.Balraj
- 31) M/s Padmavathi Metal Industry
- 32) M/s Larsen & Turbo Limited
- 33) M/s Srinivasa Metal Industries
- 34) Sri B.Muthyam Reddy
- 35) M/s Vijaya Metal Industry
- 36) M/s Ram Reddy Metal Industry

10. Another Company by name M/s Bandaraviryala East Mining Company having Registered Office at Plot No.134, Vanastali Hills, Vanasthalipuram, Hyderabad - 500070 has been formed with the three existing lease holders and another two applicants as follows:

- 1) Sri S.A.Subhani, Existing leaseholder
- 2) Sri R.Jagdish, Existing leaseholder
- 3) Sri S.A.Rahman, Existing leaseholder
- 4) Sri K.Ashok Kumar, Person displaced in view of Supreme Court judgement.
- 5) Sri K.Narsing Rao, Person displaced in view of Supreme Court Judgement.

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11. In the reference 3rd read above, the Director of Mines and Geology has finally requested the Government that

- 1) the 36 applicants of M/s Bandaraviryala Crushers and Mining Zone Limited, as at para 9 above, may be allotted 360 acres as quarrying area with the condition that they will enter into an agreement with Andhra Pradesh Mineral Development Corporation Limited to form a Joint Venture Company.
- 2) Since Sarvasi S.A.Subhani, R.Jagdish and S.A.Rahman are three existing leaseholders having leases in the same area, Bandaraviryala, these leases may be ordered to be amalgamated into Bandaraviryala Mining Zone. The above five applicants as at para 10 above may be granted 50 acres in the same area where their quarry leases were existing, as per their request and for administrative convenience. These five people will be allotted 50 acres in the name of M/s Bandaraviryala East Mining Company with a condition that they enter into an agreement with Andhra Pradesh Mineral Development Corporation Limited to form a Joint Venture Company.
- 3) In the 150 acres of non-mineral bearing area, each of the applicants may be allotted 3.65 acres for establishment of their crusher units.
- 4) One lease holder, namely M/s Venkata Raghava Building Materials who has ten hectares did not file any option. Hence, action may be taken for cancellation of the lease if the company is now willing to come forward for amalgamation.

12. The Director of Mines and Geology has therefore requested the Government to accord necessary allotment orders as proposed above so that M/s Andhra Pradesh Mineral Development Corporation Limited will enter into an agreement with the companies being formed by the allottees and come into being a joint venture so as to initiate the process of shifting of the quarries / crushing units to Mining Zone in Sy.No.268 of Bandaraviryala (V), Hayathnagar (H), Ranga Reddy District.

13. The matter has been examined by Government in detail and accord approval as follows:-

- 1) The 36 applicants of M/s Bandaraviryala Crushers and Mining Zone Limited, mentioned as at para 9 above, are hereby allotted 360 acres as quarrying area with the condition that they will enter into an agreement with Andhra Pradesh Mineral Development Corporation Limited to form a Joint Venture Company.
- 2) The 5 applicants of M/s Bandaraviryala East Mining Company mentioned as at para 10 above, are hereby allotted 50 acres in the same area where their quarry leases were existing, as per their request and for administrative convenience, with a condition that they enter into an agreement with Andhra Pradesh Mineral Development Corporation Limited to form a Joint Venture Company.
- 3) 3.65 acres of land in the 150 acres of non-mineral bearing area is hereby allotted to each of the applicant for establishment of their Crusher Units.

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M/s Venkata Raghava Building Materials who has ten hectares in the Mining Zone area did not file any option. Hence, permission is hereby accorded to the Director of Mines and Geology for cancellation of the lease duly following the procedure, if he is not willing to come forward for amalgamation.

14. The Director of Mines and Geology, Hyderabad, shall take necessary action in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Y. SRILAKSHMI,  
SECRETARY TO GOVERNMENT.

To

- ✓ The Director of Mines and Geology, Hyderabad.
- The Vice Chairman & Managing Director,  
Andhra Pradesh Mineral Development Corporation Limited,  
Ameerpet, Hyderabad.
- The District Collector, Ranga Reddy District.

Copy to:

- The Revenue Department.
- The Municipal Administration & Urban Development Department.
- M/s Bandaraviryala Crushers and Mining Zone Ltd.,  
Regd. Off: Dr.No.8-3-972/A (New MCH No.972/A),  
First Floor, Opp. Reliance Communication,  
Srinagar Colony, Hyderabad.
- M/s Bandaraviryala East Mining Company,  
Regd. Off: Plot No.134, Vanastali Hills,  
Vanasthalipuram,  
Hyderabad.

Sr/Sc

// FORWARDED :: BY ORDER //

*[Signature]*  
SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT

Mines & Quarries - Mining Zone - Bandaraviryala Mining Zone, Hayathnagar  
Mandal, Ranga Reddy District - Shifting of quarries to Bandaraviryala Mining  
Zone - allotment of area - allotment of individual leases - Orders - Issued.

INDUSTRIES AND COMMERCE (MINES.II) DEPARTMENT

G.O.Ms.No.294

Dated:14-11-2007

Read the following:

1. G.O.Ms.No.89, Ind. & Com. (M.II) Dept., dt.22-03-2006.
2. G.O.Ms.No.138, Ind. & Com. (M.II) Dept., dt.07-06-2007.
3. Representation of M/s Bandaraviryala East Mining Company, dated:17-09-2007.
4. Representation of the Secretary, Hyderabad Stone Crusher Owners Association, Hyderabad, dt.12-09-2007.
5. Director of Mines & Geology, Hyderabad, Note dt.24-10-2007.

ORDER:

In the reference 1st read above, orders were issued declaring the area over an extent of 670.29 acres in Sy.No.268 of Bandaraviryala (V), Hayathnagar (H), Ranga Reddy District as 'Mining Zone' and allocated the area to M/s Andhra Pradesh Mineral Development Corporation Limited for taking the responsibility of appointing qualified Mining Engineers on consultancy basis to supervise the works for systematic and scientific operations by providing qualified blasters so that the operations do not cause any hindrance by way of enormous sound pollution or dust emission. M/s Andhra Pradesh Mineral Development Corporation Limited, shall sub-lease appropriate blocks to the allottees by following a preferential treatment to all such leaseholders who are to be rehabilitated basis on the date of grant of lease i.e. the first grantee will have 1st preference in allocation of blocks. Orders were also issued in the above G.O. that 10% of the total area is to be reserved for Vaddera Societies in the interest of their welfare. Orders were also issued therein that the existing Stone Crushers shall be given 1st priority in allocation to the extent of material required to them for sustenance of the Stone Crushing Industry within the radius of about 50 Km. or as may be decided in case to case by the Director of Mines & Geology, Hyderabad, after prior approval of Government.

2. Subsequently orders were issued in the reference 2nd read above wherein totally two independent groups were formed, in the notified area, one group i.e. M/s Bandaraviryala Crushers and Mining Zone Limited consisting of 36 members and another group i.e. M/s Bandaraviryala East Mining Company consisting of 5 members apart from allotment of 10% of the area to vaddera community. In the above said G.O., Government accord approval as follows:

- 1) The 36 applicants of M/s Bandaraviryala Crushers and Mining Zone Limited, are allotted 360 acres as quarrying area with the condition that they will enter into an agreement with APMD to form a Joint Venture Company.

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- 2) The 5 applicants of M/s Bandaraviryala East Mining Company are allotted 50 acres in the same area where their quarry leases were existing, as per their request and for administrative convenience, with a condition that they enter into an agreement with APMDC to form Joint Venture Company.
- 3) 3.65 acres of land in the 150 acres of non-mineral bearing area was allotted to each of the applicant for establishment of their crusher units.
- 4) M/s Venkata Raghava Building Materials who has ten hectares in the Mining Zone area did not file any option. Hence, permission was accorded to the DMG for cancellation of the lease duly following the procedure, if he is not willing to come forward for amalgamation.

3. Through the reference 3rd and 4th read above Government have received representation from M/s Bandaraviryala East Mining Company and from the Secretary, Hyderabad Stone Crusher Owners Association, wherein they alleged that there is delay on part of the Andhra Pradesh Mineral Development Corporation Limited in entering into agreement. M/s Bandaraviryala East Mining Company has requested for early commencement of quarrying operations either under Joint Venture with Andhra Pradesh Mineral Development Corporation Limited or through individual allotments to their company of 5 members. The Secretary, Hyderabad Stone Crusher Owners Association, has also requested to allot the quarries individually.

4. The matter has been examined by Government in detail in consultation with the Vice-Chairman & Managing Director, Andhra Pradesh Mineral Development Corporation Limited and the Director of Mines & Geology, Hyderabad, and decided to consider to allot individual leases to these displaced quarry owners as requested in the representations 3rd and 4th read above with certain conditions, in modification of the orders issued in the references 1st and 2nd read above.

5. Accordingly, Government in partial modification of the orders issued in the references 1st and 2nd read above, hereby order to allot Individual leases for Stone and Metal in Sy.No.268 of Bandaraviryala (V), Hayathnagar (M), R.R.District to the displaced quarry owners as requested in the representations 3rd and 4th read above with the following conditions:

- a) Spinkling of water for dust control during crushing operations.
- b) Taking steps for afforestation in the peripheral zones as green belt and its proper maintenance.
- c) The allottees shall pay and maintain internal roads for transportation from quarry to crushing units and in between the quarries-/ crushers at their own cost.
- d) Providing potable drinking water to the labour and first aid.

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- g) Maintaining creches as per the statutory provisions of the Mines Safety Rules.
- f) Constructing explosive magazines with proper security provision.
- g) Preventing indiscriminate quarrying other than the area earmarked for quarrying purposes within the Mining Zones.
- h) The allottees shall apply within (15) days from this order for grant of quarry lease before the authority as per rule along with an affidavit on shifting of the existing quarrying / crushing unit, obtain grant orders and execute the lease deed as per the existing provisions.
- i) The allottees of each block shall conduct joint quarrying initially to have an approach for accessibility to all individual quarry leases by way of three trench / channels with a width of 50 mts., one along and two across the blocks. The raw material during the joint quarrying shall be shared by all allottees as per their requirement irrespective of the location of quarrying. The trenching prices which provide road to all individual quarries be completed within 3 years from the date of execution of lease deeds. From 4th year onwards, no transport permits will be issued based on joint quarrying.
- j) The allottees shall obtain necessary explosive licence from the competent authority before commencement of blasting operations. conduct quarry operations by using latest explosive devices to reduce the effect of sound and vibration due to blasting.
- k) The allottees shall shift the existing crushing units to the mining zone within 8 months period from the date of this order.
- l) A committee consisting of allottees of each block under the supervision of ZJDMG, Hyderabad, shall take further action on the allotment of individual quarry plots @ 10.00 acres each by adopting a suitable method.
- m) The allottees shall follow the norms and conditions as laid down under APMMC Rules, 1966.
- n) The allottees in one block should not cause any hindrance to other block leaseholder and maintain atmosphere for smooth quarrying by adopting procedure like maintaining common blasting timings, developing green belts, setting up sprinkling tools for settling dust etc.
- o) The allottees shall appoint qualified Mines Manager and other technicians under whose control the quarry operations be taken up as per the norms laid down under mines safety rules.
- p) The allottees shall acquire / negotiate with the pattadars for the pattalands falling as binded (within) Sy.No.288 of Bandaraviryala to have area of 3.65 acres each for establishment of stone crushing units.

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q) When the operations are in upper flanks using explosives, the quarry operators at the lower flanks must be evicted until the explosives are charged and only after charging is over they should be allowed to operate, keeping in view of the safety precautions.

6. The Director of Mines & Geology, Hyderabad, is informed that the allotment of individual leases ordered at para 5 above is also subject to obtaining all clearances from the competent authorities concerned and further subject to satisfying all other applicable Acts & Rules.

7. The Director of Mines & Geology, Hyderabad and the Vice-Chairman and Managing Director, A.P. Mineral Development Corporation Limited, shall take necessary action in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Y.SRILAKSHMI  
SECRETARY TO GOVERNMENT

To  
The Director of Mines & Geology, Hyderabad.  
The Vice Chairman & Managing Director,  
Andhra Pradesh Mineral Development Corpn.Ltd.,  
Amecrpet, Hyderabad.  
The District Collector, Ranga Reddy District.  
Copy to:  
The Revenue Department.  
The MA & UD Department.  
M/s Bandaraviryala Crushers and Mining Zone Ltd.,  
Regd.Off: Dr.No.8-3-972/A (New MCH No.972/A)  
First Floor, Opp. Reliance Communication,  
Srinagar Colony, Hyderabad.  
M/s Bandaraviryala East Mining Company,  
Regd.Off: Plot No.134, Vanastali Hills,  
Vanasthalipuram, Hyderabad.  
The Secretary,  
Hyderabad Stone Crusher Owners Association,  
8-3-972/A, 1st floor, Opp. Reliance Communications,  
Srinagar Colony, Hyderabad - 73.

Sf/Sc

// forwarded by order //

*Reddy*  
SECTION OFFICER

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22-11-2007

**GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT**

**MINES & QUARRIES** - Mining Zone - Bandaraviryala Mining Zone, Hayathnagar Mandal, Ranga Reddy District - Shifting of quarries to Bandaraviryala Mining Zone - Allotment of area - Allotment of Individual leases - Orders - Issued further modification - Orders - Issued.

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**INDUSTRIES AND COMMERCE (M.II) DEPARTMENT**

G.O.Ms.No.349.

Dated: 15-12-2007

Read the following:

1. G.O.Ms.No.89, Ind. & Com. (M.II) Dept., dt.22-03-2006.
2. G.O.Ms.No.138, Ind. & Com. (M.II) Dept., dt.07-06-2007.
3. Representation of M/s. Bandaraviryala East Mining Company, dated:17-09-2007.
4. Representation of the Secretary, Hyderabad Stone Crusher Owners Association, Hyderabad, dt.12-09-2007.
5. Director of Mines & Geology, Hyderabad, Note dt.24-10-2007.
6. G.O.Ms.No.294, Ind. & Com.(M.II) Dept., dated:14-11-2007.
7. Director of Mines & Geology, Hyderabad, Note dt.28-11-2007.

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**ORDER:**

In the reference 1st read above, orders were issued declaring the area over an extent of 670.29 acres in Sy.No.268 of Bandaraviryala (V), Hayathnagar (M), Ranga Reddy District as 'Mining Zone' and allocated the area to M/s-Andhra Pradesh Mineral Development Corporation Limited for taking the responsibility of appointing qualified Mining Engineers on consultancy basis to supervise the works for systematic and scientific operations by providing qualified blastmasters so that the operations do not cause any hindrance by way of enormous sound pollution or dust emission. M/s Andhra Pradesh Mineral Development Corporation Limited shall sub-lease appropriate blocks to the allottees by following a preferential treatment to all such lease holders who are to be rehabilitated basing on the date of grant of lease i.e. the first grantee will have 1st preference in allocation of blocks. Orders were also issued in the said G.O that 10% of the total area is to be reserved for Vaddera Societies in the interest of their welfare. Orders were also issued therein that the existing Stone Crushers shall be given 1st priority in allocation to the extent of material required to them for sustenance of the Stone Crushing Industry within the radius of about 50 Km or as may be decided in case to case by the Director of Mines & Geology, Hyderabad, after prior approval of Government.

Subsequently orders were issued in the reference 2nd read above where in totally two independent groups were formed in the notified area, one group i.e. M/s Bandaraviryala Crushers and Mining Zone Limited consisting of 36 members and another group i.e. M/s Bandaraviryala East Mining Company consisting of 5 members apart from allotment of 10% of the area to Vaddera community. Government have also accorded approval vide reference 2nd read above which as follows:

- i) The 36 applicants of M/s Bandaraviryala Crushers and Mining Zone Limited, are allotted 360 acres as quarrying area with the condition that they will enter into an agreement with A.P. Mineral Development Corporation Limited to form a Joint Venture Company.
- ii) The 5 applicants of M/s Bandaraviryala East Mining Company are allotted 50 acres in the same area where their quarry leases were existing, as per their request and for administrative convenience, with a condition that they enter into an agreement with A.P. Mineral Development Corporation Limited to form Joint Venture Company.

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- iii) 3.65 acres of land in the 150 acres of non-mineral bearing area was allotted to each of the applicant for establishment of their crusher units.
- iv) M/s Venkata Raghava Building Materials who has ten (10) hectares in the Mining Zone area did not file any option. Hence, permission was accorded to the Director of Mines and Geology for cancellation of the lease duly following the procedure, if he is not willing to come forward for amalgamation.

3. In the reference 3rd and 4th read above Government have received representation from M/s Bandaraviryala East Mining Company and from the Secretary, Hyderabad Stone Crusher Owners' Association, wherein they alleged that there is a delay on part of the Andhra Pradesh Mineral Development Corporation Limited in entering into an agreement. M/s Bandaraviryala East Mining Company has requested for early commencement of quarrying operations either under Joint Venture with Andhra Pradesh Mineral Development Corporation Limited or through Individual allotments to their company of 5 members. The Secretary, Hyderabad Stone Crusher Owners Association, has also requested to allot the quarries individually.

4. After examining the matter in detail in consultation with the Vice-Chairman & Managing Director, Andhra Pradesh Mineral Development Corporation Limited and the Director of Mines & Geology, Hyderabad, Government in partial modification of the orders issued in the references 1st and 2nd read above, issued orders in the reference 6th read above allotting individual leases for Stone and Metal in Sy.No.268 of Bandaraviryala (V), Hayathnagar (M), Ranga Reddy District to the displaced quarry owners as requested in the representations 3rd and 4th read above, with certain conditions.

6. At this stage through the reference 7th read above the Director of Mines & Geology, Hyderabad, has brought to the notice of Government that M/s Larson and Toubro Limited is having (3) quarry leases for stone metal and established (2) stone crushing units in Thimmaipally (V) and Jawaharnagar Villages of Keesara and Shameerpet Mandals, Ranga Reddy District. The Director of Mines and Geology has further stated that M/s Larson and Toubro Limited applied for shifting of their unit from Thimmaipally Village to the Mining Zone at Bandaraviryala. Subsequently, M/s. Larson & Toubro informed that in order to attend some urgent assignment, the said unit of Thimmaipally has been temporarily shifted to Thadipatri, Anantapur District and that M/s Balaji Stone Metal Industries represented for allotment of lease in lieu of the allotment to M/s Larson and Toubro Limited, as they were holding a quarry lease for stone and metal and established a stone crushing unit in Sy.No.37 of Gopanpally Village, Serilingampally (M), Ranga Reddy District. The Director of Mines and Geology has also stated that the Assistant Director of Mines and Geology, furnished his remarks for consideration of allotment of lease to M/s Balaji Stone Metal Industries by duly cancelling the allotment earlier made to M/s Larson and Toubro Limited. In view of the above, the Director of Mines and Geology has requested that the allotment may be considered in favour of M/s Balaji Stone Metal Industries.

7. Regarding allotment of lease to M/s Vengamamba Associates & M/s Vasavi Stone Crusher as a single unit in G.O.Ms. No.138, Ind. & Com.(M:II) Dept., dt.07.05.2007, the Director of Mines and Geology in the reference 7th read above, has stated that the Assistant Director of Mines and Geology, Hyderabad, reported that both M/s Vengamamba Associates and M/s Vasavi Stone Crushers are holding two separate quarry leases, explosive license etc., and recommended for consideration for separate allotment in the Mining Zone instead as a single unit. Therefore, the Director of Mines and Geology has requested to consider the allotment of lease to M/s Vasavi Stone Crusher only in Mining Zone at Sy.No.268 of Bandaraviryala (V) and the allotment to M/s Vengamamba Associates may be considered in Mining Zones under declaration elsewhere.

[Contd...3]

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8. The Director of Mines and Geology has requested the Government to extend the (15) days time specified in the G.O. 6th read above to the allottees for filing applications before the competent authority from the date of modifications / amendment issued.

9. The matter has been examined by Government in detail and accordingly, in partial modification of the orders issued in the references 1st, 2nd and 6th read above, Government hereby issue the following orders:-

- a) A quarry lease is hereby allotted in favour of M/s Balaji Stone Metal Industries by duly canceling the allotment earlier made to M/s Larson and Toubro Limited in G.O.Ms.No.138, Ind. & Com. (M.II) Dept., dt.07-06-2007, as the latter firm shifted their stone crushing unit on their own to Thadipatri, Anantapur District to attend to urgent work assigned to them.
- b) a quarry lease is hereby allotted in favour of M/s Vasavi Crusher only in Mining Zone at Sy.No.268 of Bandaraviryala (V) duly canceling the lease allotted earlier in favour of M/s Vasavi Stone Crushers & M/s Vengamamba Associates, who were considered together as a single unit in G.O.Ms.No.138, Ind. & Com. (M.II) Dept., and the case of M/s Vengamamba Associates for allotment of a lease will be considered in the proposed Mining Zones to be declared elsewhere.
- c) The new allottees referred to in (a) and (b) above shall apply within 15 days from the date of this order for grant of quarry lease before the authorities as per rules along with an affidavit of undertaking on shifting of the existing quarrying / crushing unit, obtain grant orders and execute the lease deed as per the existing provisions.

10. In view of the above modifications now ordered, the following shall be the latest list of allottees in Mining Zone at Bandaraviryala.

- a) M/s Bandaraviryala East Mining Company
  - 1) Sri S.M.Subhani, Existing lease holder
  - 2) Sri R.Jagadeesh Kumar, Existing lease holder
  - 3) Sri S.A.Rahaman, Existing lease holder
  - 4) Sri K.Narsinga Rao
  - 5) Sri K.Ashok Kumar
- b) M/s Bandaraviryala Crushers and Mining Zone Limited
  - 1) Sri K.Anjaneyulu
  - 2) Sri M.A.Nayeem
  - 3) Sri D.Shankar
  - 4) Sri D.Bashir
  - 5) Sri K.Chandramouli
  - 6) M/s Road Metal Industry
  - 7) M/s Kumar Crushers
  - 8) M/s A.K.Metal Industries
  - 9) Sri P.Srinivas
  - 10) Sri V.Ramji
  - 11) M/s Jayalaxmi Stone Crushers
  - 12) M/s Kanaka Durga Stone Crushers (Sri M.Gopal Kishan)
  - 13) M/s Kanaka Durga Metal Industries (Sri M.C.Ramana)
  - 14) M/s Marslan Stone Crusher
  - 15) M/s Sri Laxmi Narasimha Metal Industries
  - 16) M/s Sai Rohit Metal Industries

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- 17) M/s. Vasavi Stone Crusher
- 18) M/s. Uday Stone Crusher
- 19) Sri B. Shalendra
- 20) Sri K. Dayanand
- 21) M/s Engineers Syndicate
- 22) Sri M. Kondalah Chowdary
- 23) M/s Super Metal Industry
- 24) Sri P. Chinna Rao
- 25) Sri S. Suterender Reddy, M/s. Shona Engineers
- 26) M/s Venus Stone Crusher
- 27) M/s A.M.R. Projects Private Limited
- 28) M/s Sri Sai Crushers
- 29) M/s Sai Kiran Metal Industry
- 30) M/s Sri P. Balraj, M/s Sai Baba Metal Industry
- 31) M/s Padmavathi Metal Industry
- 32) M/s Bajaji Stone Metal Industries
- 33) M/s Srihvasa Metal Industries
- 34) M/s Sri B. Muthyam Reddy
- 35) M/s Vijaya Metal Industry
- 36) M/s Ram Reddy Metal Industry

11. The Director of Mines & Geology, Hyderabad, shall take necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**Y. SRILAKSHMI**  
**SECRETARY TO GOVERNMENT**

- To  
The Director of Mines & Geology, Hyderabad.
- Copy to:  
The Vice-Chairman & Managing Director:  
A.P. Mineral Development Corporation Limited,  
Amberpet, Hyderabad.
- The District Collector, Rangareddy District.
- The Revenue Department, Hyderabad.
- The Municipal Administration & Urban Development Department.
- M/s Bandaraviryala Crushers and Mining Zone Ltd,  
Regd. Off: Dr.No 8-3-972/A (New MCH No. 972/A)  
First Floor, Opp. Reliance Communication,  
Srinagar Colony, Hyderabad.
- M/s Bandaraviryala East Mining Company,  
Regd. Off: Plot No. 134, Vanasthal Hills, Hyderabad (A) No. 134,  
Vanasthalpuram, Hyderabad.
- The Secretary,  
Hyderabad Stone Crusher Owners Association,  
8-3-972/A, 1st Floor, Opp. Reliance Communications,  
Srinagar Colony, Hyderabad - 73.

Sf/Sc

// FORWARDED // BY ORDER //

**SECTION OFFICER**



GOVERNMENT OF TELANGANA  
 PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY::HYDERABAD  
 Present: K.Ramachandraiah, M.Sc., Asst. Director

Proceedings No.1365/TQL/S&M/2017

Dt:20-07-2017

Sub: Mines & Quarries - Transfer of quarry lease for stone & metal in Sy.No.268 (Govt. Land) of Chinnaraviryala Village, Abdullapurmet Mandal, Ranga Reddy District over an extent of Ac.12.45 (Ac.6.0 in A-Zone (Block No.32A) & Ac.4.0 in B-Zone (Block No.32B) and Ac.2.45Gts in common area held by M/s.Balaji Stone Metal Industry, Prop.Sri.D.Narsing Rao in favour of **M/s.Sri Thirumala Stone Sand Metal Industry, Prop.Smt.B.Prabhavathi** for the un expired period upto 16-06-2023 - Work Orders - Issued - Reg.

- Ref: 1. Dy. Director of Mines & Geology, Hyderabad Procs.No.2187/TQL/RR/2017, dt:28-06-2017.  
 2. Letter dt:20-07-2017 from M/s.Sri Thirumala Stone Sand Metal Industry, Prop.Smt.B.Prabhavathi .

**ORDER:**

Through the reference 1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Hyderabad granted transfer of quarry lease for stone & Metal over an extent of Ac.12.45 over an extent of Ac.12.45 i.e., Ac.6.0 in A-Zone (block No.32A) & Ac.4.0 in B-Zone (block No.32B) and Ac.2.45Gts in common area in Bandaraviryala Mining Zone in Sy.No.268 (Govt. Land) of Chinnaraviryala Village, Abdullapurmet Mandal, Ranga Reddy District in favour of M/s.Sri Thirumala Stone Sand Metal Industry, Prop.Smt.B.Prabhavathi from M/s.Balaji Stone Metal Industry, Prop.Sri.D.Narsing Rao for the unexpired portion of the lease period i.e., upto 16-06-2023 subject to submission of SQP, EC/CFE by transferee in their name within (3) months from the date of execution of transfer deed and also subject to the conditions stipulated in the original grant proceedings and all the terms and conditions laid down in the TSMMC Rules, 1966.

Through the reference 2<sup>nd</sup> cited, the transferee has attended this office and requested to execute the transfer of quarry lease deed.

In view of the above, M/s.Sri Thirumala Stone Sand Metal Industry, Prop.Smt.B.Prabhavathi is hereby permitted to carry out the quarrying operations w.e.f 20-07-2017 to 16-06-2023 subject to the conditions laid down in Telangana State Minor Mineral Concession Rules, 1966 and amendments issued from time to time and further subject to the conditions laid down in the original lease deed dt:06-05-2008 executed by the transferor and also submit the SQP, EC/CFE by transferee within (3) months from the date of execution of transfer deed and also subject to the conditions stipulated in the original grant proceedings and all the terms and conditions laid down in the TSMMC Rules, 1966.

The lessee shall register the lease deed in Sub Registrar office concerned and furnish the original to this office.

  
 Asst. Director of Mines & Geology,  
 Rangareddy District.

- ✓ To:  
 M/s.Sri Thirumala Stone Sand Metal Industry, Prop.Smt.B.Prabhavathi,  
 H.No.17-1-386/88, SN Reddy Nagar Colony, Champapet, Hyderabad  
 Copy to M/s.Balaji Stone Metal Industry, Prop.Sri.D.Narsing Rao, H.No.12-2-825/1/2,  
 Beside Sarvi Hotel, Mehidipatnam, Hyderabad with a request to immediately  
 surrender the original lease deed (Form G) in this office.  
 Copy submitted to the Director of Mines & Geology, Hyd for favour of information.  
 Copy submitted to the Dy. Director of Mines & Geology, Hyd for favour of information.  
 Copy submitted to the Director Mines & Safety, Region No.2, 7<sup>th</sup> Floor, CGO  
 Towers, Kavadiguda, Secunderabad-500080.  
 Copy to the Tahasildar, Abdullapurmet Mandal, Ranga Reddy District.



TELANGANA STATE POLLUTION CONTROL BOARD  
REGIONAL OFFICE – I, RANGAREDDY DISTRICT  
H.No.6-3-1219, Block C, Ward No.91, 2<sup>nd</sup> Floor, Backside of Country  
Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

M. Venkanna,  
Environmental Engineer

Tele-Fax : 23401520  
Website: tspcb.cgg.gov.in

**BY REGD. POST WITH ACK. DUE**

**CONSENT ORDER FOR ESTABLISHMENT – ORANGE CATEGORY**

Order No. –ABP/TSPCB/RO-RR-I/CFE/2018 - 2467

Date: 31.07.2018

**Sub:** TSPCB – RO.I - RRD – TS-iPASS - CONSENT FOR ESTABLISHMENT (CFE) – M/s. Tirumala Rock Sand Manufacturing Unit, Sy.No.246/AA, 247/A, 247/AA&249/AA, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District – Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:** 1. Industry's CFE application received through TS-iPASS vide UID No. SML006058214297 on 11.07.2018 at TSPCB, RO-I, Rangareddy district.  
2. CFE Committee meeting held on 31.07.2018 at TSPCB, Zonal Office, Hyderabad.

\* \* \*

- In the 1<sup>st</sup> reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to set up stone crusher with production capacities as mentioned below, with a proposed project cost of Rs. 95 Lakhs (Rupees Ninety Five Lakhs only).

Sl.No.	Proposed Product	Quantity
1	Robo Sand	70000 Kgs/day
2	20 mm Metal	70000 kgs/day
3	6 mm Metal	70000 Kgs/day
4	GSB	70000 Kgs/day
5	Dust	70000 Kgs/day

- As per the application, the above activity is to be located at Sy.No.246/AA, 247/A, 247/AA&249/AA, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District.
- The above site was inspected by the Assistant Environmental Engineer, T.S. Pollution Control Board, Regional Office-I, Rangareddy District on 31.07.2018 and found that the site is surrounded by **East:** Agricultural Lands; **West:** Open Land; **North:** Approach road; **South:** M/s. BNR Stone Crusher.
- The Board, after careful scrutiny of the application, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (1) only.

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedules "A & B".

To  
M/s. Tirumala Rock Sand Manufacturing Unit,  
Sy.No.246/AA, 247/A, 247/AA&249/AA,  
Bandaraviryala (V),  
Abdullapurmet (M), Rangareddy District.

  
**ENVIRONMENTAL ENGINEER**  
Environmental Engineer  
T.S. Pollution Control Board  
Regional Office-I, R.R. District.

B  
31/2



CONSENT ORDER (RENEWAL)  
ORANGE CATEGORY

Consent Order No: 210822779675

Dt. 21.10.2021

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to M/s. Tirumala Rock Sand Manufacturing Unit, Sy.No.246/AA, 247/A, 247/AA, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	0.3	Septic tank followed by soak pit.

ii) Emissions from chimneys: Nil

This consent order is valid to produce of the following products along with quantities only.

S. No.	Product	Capacity
1.	Robo Sand	70,000 Kgs/day
2.	Stone Metal (20 mm)	70,000 Kgs/day
3.	Stone Metal (6 mm)	70,000 Kgs/day
4.	GSB	70,000 Kgs/day
5.	Dust	70,000 Kgs/day.

This order is subject to the provision of 'the Acts' and the Rules and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This order of Consent is valid for a period upto 31.12.2030.

Sd/-  
MEMBER SECRETARY

To  
M/s. Tirumala Rock Sand Manufacturing Unit,  
Sy.No.246/AA, 247/A, 247/AA, Bandaraviryala (V),  
Abdullapurmet (M), Rangareddy District

///T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER (FAC)

**SCHEDULE - A**

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. This order is issued in line with Board's CFO & HWA order dt. 06.01.2020. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFO & HWA order dt. 06.01.2020 is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The industry shall comply with the all the directions issued by the Board from time to time.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

**SCHEDULE - B**

1. Total Water Consumption shall not exceed : 2.0 KLD

S.No	Purpose	Quantity
1	Dust suppression	1.5 KLD
2	Domestic	0.5 KLD
	Total:	2.0 KLD

2. The industry shall not carryout any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
3. The industry shall comply with the National Ambient Air Quality Standards as per Environment (Protection) Act 1986 (Rule 3(3B)).

The Suspended Particulate Matter measured between 3 -10 meters from the stone crushing unit shall not exceed 600 µg/m<sup>3</sup>.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)  
Night time - (10 PM to 6 AM) - 70 dB (A).

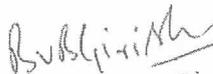
4. The industry has paid consent fee of Rs.1,17,200/- for a period upto 31.10.2024.
5. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

6. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
7. The industry shall maintain cladding to the vibrating screen so as to arrest the dust emissions.
8. The industry shall maintain cladding to the conveyor belts.
9. The industry shall maintain elevated closed bunker for collection of dust.
10. The industry shall maintain metal roads within the premises.
11. The industry shall maintain wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
12. The industry shall maintain green belt along the boundary of the site so as to act as a barrier.
13. The industry shall maintain the water sprinklers provided to primary & secondary crusher. The water should be sprayed in the form of mist. They shall provide water meter with recording facility to record the water used for sprinkler system.
14. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
15. The industry shall maintain the following records and the same should be made available to the Board Officials during the inspection.
  - a) Daily production details.
  - b) Log Books for pollution control systems.
  - c) Daily solid waste generated and disposed.
16. The industry shall take necessary measures to control fugitive emissions.
17. The industry shall take all precautionary and safety measures during process operations.
18. The industry shall comply with all the directions issued by the Board from time to time.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
21. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
22. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

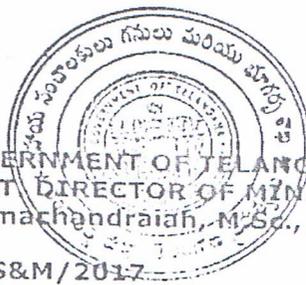
Sd/-  
MEMBER SECRETARY

To  
M/s. Tirumala Rock Sand Manufacturing Unit,  
Sy.No.246/AA, 247/A, 247/AA, Bandaraviryala (V),  
Abdullapurmet (M), Rangareddy District

///T.C.F.B.O///



✓ SENIOR ENVIRONMENTAL ENGINEER (FAC)



GOVERNMENT OF TELANGANA  
 PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY::HYDERABAD  
 Present: K.Ramachandraiah, M.Sc., Asst. Director

Proceedings No.1365/TQL/S&M/2017

Dt:20-07-2017

Sub: Mines & Quarries - Transfer of quarry lease for stone & metal in Sy.No.268 (Govt. Land) of Chinnaraviryala Village, Abdullapurmet Mandal, Ranga Reddy District over an extent of Ac.12.45 (Ac.6.0 in A-Zone (Block No.32A) & Ac.4.0 in B-Zone (Block No.32B) and Ac.2.45Gts in common area held by M/s.Balaji Stone Metal Industry, Prop.Sri.D.Narsing Rao in favour of **M/s.Sri Thirumala Stone Sand Metal Industry, Prop.Smt.B.Prabhavathi** for the un expired period upto 16-06-2023 - Work Orders - Issued - Reg.

- Ref: 1. Dy. Director of Mines & Geology, Hyderabad Procs.No.2187/TQL/RR/2017, dt:28-06-2017.  
 2. Letter dt:20-07-2017 from M/s.Sri Thirumala Stone Sand Metal Industry, Prop.Smt.B.Prabhavathi .

**ORDER:**

Through the reference 1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Hyderabad granted transfer of quarry lease for stone & Metal over an extent of Ac.12.45 over an extent of Ac.12.45 i.e., Ac.6.0 in A-Zone (block No.32A) & Ac.4.0 in B-Zone (block No.32B) and Ac.2.45Gts in common area in Bandaraviryala Mining Zone in Sy.No.268 (Govt. Land) of Chinnaraviryala Village, Abdullapurmet Mandal, Ranga Reddy District in favour of M/s.Sri Thirumala Stone Sand Metal Industry, Prop.Smt.B.Prabhavathi from M/s.Balaji Stone Metal Industry, Prop.Sri.D.Narsing Rao for the unexpired portion of the lease period i.e., upto 16-06-2023 subject to submission of SQP, EC/CFE by transferee in their name within (3) months from the date of execution of transfer deed and also subject to the conditions stipulated in the original grant proceedings and all the terms and conditions laid down in the TSMMC Rules, 1966.

Through the reference 2<sup>nd</sup> cited, the transferee has attended this office and requested to execute the transfer of quarry lease deed.

In view of the above, M/s.Sri Thirumala Stone Sand Metal Industry, Prop.Smt.B.Prabhavathi is hereby permitted to carry out the quarrying operations w.e.f 20-07-2017 to 16-06-2023 subject to the conditions laid down in Telangana State Minor Mineral Concession Rules, 1966 and amendments issued from time to time and further subject to the conditions laid down in the original lease deed dt:06-05-2008 executed by the transferor and also submit the SQP, EC/CFE by transferee within (3) months from the date of execution of transfer deed and also subject to the conditions stipulated in the original grant proceedings and all the terms and conditions laid down in the TSMMC Rules, 1966.

The lessee shall register the lease deed in Sub Registrar office concerned and furnish the original to this office.

  
 Asst. Director of Mines & Geology,  
 Rangareddy District.

To:

- M/s.Sri Thirumala Stone Sand Metal Industry, Prop.Smt.B.Prabhavathi,  
 H.No.17-1-386/88, SN Reddy Nagar Colony, Champapet, Hyderabad  
 Copy to M/s.Balaji Stone Metal Industry, Prop.Sri.D.Narsing Rao, H.No.12-2-825/1/2,  
 Beside Sarvi Hotel, Mehidipatnam, Hyderabad with a request to immediately  
 surrender the original lease deed (Form G) in this office.  
 Copy submitted to the Director of Mines & Geology, Hyd for favour of information.  
 Copy submitted to the Dy. Director of Mines & Geology, Hyd for favour of information.  
 Copy submitted to the Director Mines & Safety, Region No.2, 7<sup>th</sup> Floor, CGO  
 Towers, Kavadiguda, Secunderabad-500080.  
 Copy to the Tahasildar, Abdullapurmet Mandal, Ranga Reddy District.

## FORM-W

(See Rule 7-B)

**FORMAT FOR PREPARATION OF QUARRY PLAN/SCHEME OF MINING/FEASIBILITY  
REPORT INCLUDING PROGRESSIVE/FINAL QUARRY CLOSURE PLAN**

As per Rule 7-B, quarry plan shall incorporate tentative scheme of quarrying and annual program and plan for excavation from year to year for 5 years and the format is based on the above concept alongwith the other provisions.

All years are financial years except for fresh grant cases where it is I, II, III, IV and V year. Quarry Plan/Scheme of quarrying (review of the Quarry plan) is to be prepared lease-wise.

If more space is needed to fill out a block of information, use additional sheets and attach to the form.

All the plans and sections may be in accordance with MCDR, 1988 and MMR, 1961.

**1.0 General**

i)	<b>Name of applicant/lessee:</b>	
ii)	<b>Address:</b>	
	District	
	State	
	Pin code	
	Phone	
	Fax	
	Mobile No.	
iii)	<b>Status of applicant/lessee:</b>	
	Private Individual/Co-operative Association/Private Company/Public Limited Company/Public Sector Undertaking/Joint Sector Undertaking/Other (Please specify)	
iv)	Mineral (s) which is/are included in the prospecting license (For Fresh grant)	
v)	Mineral (s) which is/are included in the letter of intent/lease deed	
vi)	Mineral (s) which is the applicant/lessee intends to mine	
vii)	Name of a person employed under clause (c) of Sub Rule (1) of Rule 42 of MCDR, 1988 preparing Quarrying Plan	
	Address	
	Phone No.	
	Mobile No.	
	Fax No.	
	Email. ID	
	Designation	
	Date of appointment	

## 2.0 LOCATION AND ACCESSIBILITY

a)	Lease Details (Existing Quarry):														
i)	Name of Mine														
ii)	Lat/long of any boundary point														
iii)	Date of grant of lease														
iv)	Period /Expiry Date														
v)	Name of lessee														
vi)	Postal Address														
	Telephone No.														
	Fax No.														
	Email ID														
	Mobile No.														
b)	Details of applied/lease area with Precise area demarcation lease sketch duly certified by the State Government alongwith complete demarcation report giving co-ordinates of all boundary pillars.														
<table border="1"> <thead> <tr> <th colspan="2">Forest</th> <th colspan="2">Non - forest</th> </tr> <tr> <th>Forest(specify) Division, Range, Beat and Compartment</th> <th>Area(Ha)</th> <th>(i) Waste land (ii) Grazing land (iii) Agriculture land (iv) Others (specify)</th> <th>Area(Ha)</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>				Forest		Non - forest		Forest(specify) Division, Range, Beat and Compartment	Area(Ha)	(i) Waste land (ii) Grazing land (iii) Agriculture land (iv) Others (specify)	Area(Ha)				
Forest		Non - forest													
Forest(specify) Division, Range, Beat and Compartment	Area(Ha)	(i) Waste land (ii) Grazing land (iii) Agriculture land (iv) Others (specify)	Area(Ha)												
i)	Total lease area/applied area														
ii)	District & State														
iii)	Taluka														
iv)	Village														
v)	Whether the area falls under Coastal Regulation Zone (CRZ)? If yes, details thereof.														
vi)	Existence of public road/railway line, if any nearby and approximate distance														
vii)	Topo-sheet No. with latitude & longitude of all corner boundary point/pillar														
viii)	Attach a general location map showing area and access routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, if none of these are available, the area may be shown on an administrative map.														

## 3.0 Technical details:

i)	Introduction	
ii)	Infrastructure and communication	
iii)	Geology and Exploration	
	Physiography	
	Topography	
	Regional Geology	
	Geology of the area	
	Details of prospecting/mining already carried-out	
iv)	Estimation of geological reserves	
	Geometry of the deposit	
	Method of estimation of reserves	
	Categorization of reserves:	
	a) Total geological reserves	
	b) Reserves in UNFC Code	
	c) Reserves blocked under buffer zone	
	d) Reserves blocked under sloops	
	Total mineable reserves:	
	a) Extraction of market grade reserves.	
	b) Recovery (proved)	
	c) Recovery (probable)	
	d) Life of mine	
	Economic marketable reserves	
v)	Mining:	
	Method of mining	
	Beneficiation (If required)	
	Drilling & Blasting	
	Production proposed for five years	
	Men & Machinery	
	Details of stockyard, Non-saleable stock, waste dump, Site services, Explosive magazine, etc.	
vi)	Market analysis	
vii)	Waste management plan	
	Measures to be adopted for solid waste	
	Liquid waste (Measures to control mine drainage, runoff from waste dumps)	
viii)	Environmental management plan	
	Baseline information	
	Existing land use	
	pattern Water regime	

	Flora & Fauna	
	Quality of air, ambient noise level and	
	water Climatic condition	
	Human settlements	
	Public buildings, places & monuments	
	Whether the area partly or fully fall under notified	
	Water (Prevention & Control of Pollution) Act, 1974	
ix)	Environmental impact assessment	
	Land degradation	
	Air quality Noise	
	levels Vibration	
	levels Socio-	
	economics	
x)	Environment management	
	Temporary utilization of top soil	
	Year-wise proposal for reclamation of land affected by	
	mining activities in first/subsequent five years In	
	case of abandoned quarries/pits, proposal for uses	
	reservoir, size, water holding capacity and its	
	utilization	
	Programme for afforestation year-wise for the first	
	years indication the No. of plants with name of species	
	to be afforested with extent of area.	
	Stabilization and vegetation of dumps alongwith waste	
	dump management year-wise.	
	Measures to control erosion/sedimentation of water	
	courses	
	Treatment and disposal of water from mines	
	Measures for minimizing adverse affects on water	
	regime.	
	Protective measures for ground vibrations.	
	Measures for protecting historical monuments and for	
	rehabilitation of human settlements likely to be	
	disturbed due to mining activity.	
	Socio-economic benefits arising from the mining.	
	Site services	
	Any other information	

GOVERNMENT OF TELANGANA  
DEPARTMENT OF MINES & GEOLOGY::HYDERABAD

Lr.No.4978/QP/RR/2017

Dt: 27-12-2017

From:  
G. Shraavan Kumar Reddy, M.Sc., Tech.,  
Dy. Director of Mines & Geology,  
Hyderabad.

To:  
1) M/s Sri Thirumala Stone Sand  
Metal Industry,  
Prop: Smt. B. Prabhavathi,  
H.No. 17-1-386/1/88,  
SN Reddy Nagar Colony,  
Champapet, Hyderabad - 079.  
2) Sri T. Devendhar, RQP  
H.No. 2-2-86, Second Floor,  
Beside RL Reddy Chicken Center,  
Nagole, Hyderabad - 500 068.

Sir,

Sub:- Mines & Quarries - Application for quarry plan for Stone & Metal over an extent of Ac. 12.45 in Sy. No. 268 of Chinnaraviryala Vg, Abdullapurmet Mdl, Ranga Reddy District - Filed by M/s Sri Thirumala Stone Sand Metal Industries - Quarry plan submitted - Scrutinized - Regarding.

- Ref:- 1) G.O.Ms. No. 37 of Ind. & Comm. (M-1) Department, Dt: 26-07-2016.  
2) Application Dt: 12.12.2017 from M/s Sri Thirumala Stone Sand Metal Industries along with the Draft Quarry Plan.  
3) T.O. Notice No. 4978/QP/RR/2017, Dt: 20.12.2017 issued to the applicant & RQP.  
4) Lr. dt: 20.12.2017 from RQP along with fair copies of Quarry plan.

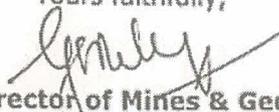
\*\*\*\*\*

In exercise of the powers conferred under Rule 7- B (vii) (a) of TSMMC Rules 1966, the quarry plan prepared by Sri T. Devendhar, RQP for Stone & Metal over an extent of Ac. 12.45 in Sy. No. 268 of Chinnaraviryala Vg, Abdullapurmet Mdl, Ranga Reddy District in favour of M/s Sri Thirumala Stone Sand Metal Industries is scrutinized and informed that

1. The scrutiny is without prejudice to any other laws applicable to the quarry plan area from time to time whether made by the Central Government, State Government or any other authority.
2. The Scrutinized authority does not owe the responsibility with regard to wrong / insufficient information furnished or erroneous certificate made by the applicant or RQP if any.
3. The applicant and RQP are responsible for Concealed /Suppressed /Circumvented /Misrepresented the quarry plan which may directly or indirectly affect the implementation of the Scrutinized quarry plan for execution of the work in the field.
4. The prior permission from the concerned authorities shall be obtained whenever and wherever it is required.

**Encl: Scrutinized Quarry Plan**

Yours faithfully,

  
Dy. Director of Mines & Geology,  
Hyderabad Region::Hyderabad.

Copy submitted to the Director of Mines & Geology, Hyderabad for favour of Information.

Copy to Asst. Director of Mines & Geology, Ranga Reddy District along with original Challan No.250774, Dt. 23.02.2017 for Rs.5000=00/- for reconciliation and scrutinized quarry plan for necessary action as per Rules and Regulations.

**Acknowledgement Slip for TOR application**

Yandex.Mail

April 8, 2018 11:47 AM

From: monitoring-ec@nic.in

To: srithirumala@yandex.com

Cc: monitoring-ec@nic.in

**Acknowledgement Slip for TOR**

This is to acknowledge that the proposal has been successfully uploaded on the portal. The proposal shall be examined by MS of SEIAA to ensure that required information has been submitted. An email will be sent for seeking additional information, if any, within 5 working days. Once verified, an acceptance letter shall be issued to the project proponent.

Following should be mentioned in further correspondence

1. Proposal No. : SIATG/MXN/23852/2018
2. Category of the Proposal : Non-Coal Mining
3. Project/Activity applied for : 1(a) Mining of minerals
4. Name of the proposal : M/s. Sri Thirumala Stone Sand Metal Industry
5. Date of submission for TOR : 08 Apr 2018
6. Name of the Project proponent along with contact details
  - a) Name of the proponent : SRI THIRUMALA STONE SAND METAL INDUSTRY
  - b) Mobile No. : 9849391244
  - c) State : Telangana
  - d) District : Rangareddi
  - e) Pincode : 501505

PARIVESH  
परिवेश

State Environment Impact Assessment Authority  
User ID: [srithirumala@yandex.com]  
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do not enter any special character like < > & %

Proposer Name TSS Reply

SRI THIRUMALA STEEL  
SAHI METAL INDUSTRY

### Essential Details Sought

Sno.	Proposal No.	Essential Details	Sought on/Reply Date	Eds Letter	Status
1	SIA/TG/MIN/23852/2018	Approved mining plan & Form 1 are not Uploaded	16/06/2019		EDS by SEAC

M/s. Sri Thirumala Stone Sand Metal Industry 5.038 ha or 12.45 Acres in A-Zone, Block No. 32A, 4.0 Acres in B-Zone, Block No. 32B and Acr 2.45 gts in Common Area)

1 message

Sathish Kumar <sathishkumar543@gmail.com>  
To: BNR SMU <bnrsmu2345@gmail.com>

Tue, Apr 5, 2022 at 12:57 PM

Plus find the online submission A.C.K...



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State Environment Impact Assessment  
Authority  
Telangana

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S.No	Proposal Details	Location	Important Dates	Category	Company/ Proponent	Current status	Attached Files	View Timeline Details
1	<p><b>Proposal No :</b> SIA/TG/MIN/23852/2018</p> <p><b>File No :</b> SIA/TG/MIN/23852/2018</p> <p><b>Proposal Name</b> : M/s. Sri Thirumala Stone Sand Metal Industry 5.038 ha or 12.45 Acres (6.0 Acres in A-Zone, Block No. 32A, 4.0 Acres in B-Zone, Block No. 32B and Acr 2.45 gts in Common Area)</p>	<p><b>State :</b> Telangana</p> <p><b>District :</b> Rangareddi</p> <p><b>Tehsil :</b> Hayathnagar</p>	<p><b>Date of Submission :</b> 05 Apr 2022</p>	Non-Coal Mining	SRI THIRUMALA STONE SAND METAL INDUSTRY	Under examination of SEAC	  	

Thanking you,  
with regards

SATHISH KUMAR JAMPULA  
M/s. TEAM L & Consultants  
B-115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000



**TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD**

11.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463  
Email: jeece-zhyd-tspcb@telangana.gov.in

Order No.15-RR-I/TSPCB/ZO-HYD/TF/2021- 1214

Date:20.12.2021

**Sub:** TSPCB – ZO - Hyderabad – M/s. Tirumala Rock Sand Manufacturing Unit, Sy.No.246/AA, 247/A, 247/AA&249/AA, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District - Air (Prevention and Control of Pollution) Amendment Act, 1987 – **DIRECTIONS – ISSUED** - Reg.

- Ref:**
1. CFO vide order dated 11.12.2017.
  2. Complaint received from Sri. Malreddy Rangareddy, Ex MLA regarding air-pollution caused by stone crushers located in Abdullapurmet Mandal.
  3. Complaint received from Smt. Bheemidi, Kavitha and Sri N. Buchi Reddy regarding agricultural land damage due to dust releasing from BNR & Tirumala Stone crushers.
  4. Complaint received from Smt. Danthoori Anitha Mahender Goud regarding air pollution caused due to stone crushers in Sy.no. 293 & Sy.no. 155.
  5. Lr.No.2270/C/P/2012, Dt.05.02.2021 received from AD Mines & Geology.
  6. Showcause notice issued by this office on 07.01.2021 & 19.01.2021.
  7. Inspection of the industries by Board Officials on 18.02.2021
  8. This office forwarded a report to Board office on 27.02.2021
  9. Task Force meeting held on 05.03.2021
  10. Board office directed the RO-I RRD to re inspect and submit a detailed report on all the crushers.
  11. Inspection of the industries by Board Officials on 30.07.2021
  12. This office report dated : 16.08.2021
  13. This office again received complaint from Sri. Kallem Linga Reddy & Villagers against the stone crushers located in the Abdullapurmet Mandal which was forwarded by the District Collector, Rangareddy District on 15.11.2021.
  14. This office again received complaint from Smt. Indira Reddy & Sri. Shashikanth Reddy against the stone crushers, Hot mix and Ready mix located in the Abdullapurmet Mandal which was forwarded by the District Collector, Rangareddy District on 18.11.2021.
  15. This office again received complaint from Smt. Indira Reddy & Veda Sri against the stone crushers, Hot mix and Ready mix located in the Abdullapurmet Mandal which was forwarded by the ZO, Hyderabad vide email dated 25.11.2021.
  16. Inspection of the industries by Board Officials on 30.07.2021 & 13.12.2021.
  17. TSPCB, Regional Office-I, Rangareddy District report dated:16.08.2021 & 14.12.2021 and received Zonal Office, Hyderabad on 24.08.2021 & 14.12.2021.
  18. Task Force Committee meeting held on 16.12.2021 at TSPCB, Zonal Office, Hyderabad.

\* \* \*

1. **WHEREAS**, you are operating stone crusher in the name of M/s. Tirumala Rock Sand Manufacturing Unit, Sy.No.246/AA, 247/A, 247/AA&249/AA, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District and involved in stone crushing activity.
2. **WHEREAS**, vide reference to the 1<sup>st</sup> cited, you have obtained CFO vide order dated 21.10.2021 which is valid upto 31.12.3030.
3. **WHEREAS**, vide reference to the 13<sup>th</sup> & 14<sup>th</sup> & 15<sup>th</sup> cited, the Board has received complaints from Sri Kallem Linga Reddy & Villagers, Smt. Indira Reddy & Sri. Shashikanth Reddy & Veda Sri against the stone crushers located in the Abdullapurmet Mandal which was forwarded by the District Collector, Rangareddy District on 15.11.2021.

4. **WHEREAS**, vide reference to the 16<sup>th</sup> cited, the Board officials have inspected your stone crusher. During the inspection the complainants were present and observed the following:

- i. During the inspection, the stone crusher was not in operation.
- ii. The industry has provided water sprinkling system to suppress the dust emanating sources viz., Conveyer belt, hopper, crusher, screen etc., systems to mitigate the fugitive emissions.
- iii. The industry has provided greenbelt on all along the boundary of the industry.
- iv. The industry has provided dust bunkers to store the produced stone dust, Robo sand and GSB.
- v. The industry has covered the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations. The industry has provided cladding to vibrating screen. The industry is providing MS sheets the dust belt conveyors. The work is in progress.
- vi. The industry has provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
- vii. The industry has provided BT road from quarry to stone crushing unit.
- viii. The industry has constructed metal roads within the premises.
- ix. This office issued show cause notice to the industry regarding complaints received from surrounding areas for causing air pollution.
- x. The Board officials have conducted ambient monitoring on 03.08.2021 As per the analysis reports, the parameters are as follows:

Sampling Location	Parameter	UOM	Conc.Value	Standard Limit (24hours)
East Side of the Plant near weigh bridge downwind 40mtrs to the Plant.	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	39	100
	Sulphar Dioxide (SO <sub>2</sub> )	µg/m <sup>3</sup>	BDL	80
	Oxides of Nitrogen (NOx)	µg/m <sup>3</sup>	BDL	80

5. **WHEREAS**, vide reference 17<sup>th</sup> cited, the EE, Regional Office-I, Rangareddy District has forwarded a detailed report with the above observations to Zonal Office Hyderabad for further necessary action.
6. **WHEREAS**, vide reference 18<sup>th</sup> cited above, the Zonal Office, Hyderabad has conducted Hearing before the Zonal office, Task Force Committee meeting held on 16.12.2021 at Zonal Office, T.S Pollution Control Board, Begumpet, Hyderabad. The representative of the industry and complainants were attended the meeting. The committee reviewed the status of the industry. After detailed discussion the committee recommended to comply the Directions issued by the Board vide directions dt.26.03.2021 to the industry to comply within 15 days along with Bank Guarantee of Rs.1.0 lakhs.
7. As per the recommendations of the committee, the Board hereby directed to comply the Board directions issued to the industry on 26.03.2021 and submit the Bank Guarantee of Rs.1.0 lakhs.
8. In view of the above, the industry is hereby directed to comply with the above directions within 15 days. These directions are issued under Section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

9. It is also to note that, if it is continued to operate the unit violating any of the conditions mentioned above, the unit will be closed under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under Section 37 (1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

To

M/s. Tirumala Rock Sand Manufacturing Unit,  
Sy.No.246/AA, 247/A, 247/AA&249/AA,  
Bandaraviryala (V), Abdullapurmet (M),  
Rangareddy District.

GSTIN : 36AANFTG145J1Z0

58399  
0234599

## TIRUMALA ROCK SAND MANUFACTURING

Sy. No. 247, 249 &amp; 260, Chinnu Ravula Vill., Abdullapurmet Mdl, Ranga Reddy



Date:04.01.2022

To  
The Joint Chief Environmental Engineer,  
Telangana State Pollution Control Board,  
Zonal Office,  
Hyderabad

Sir,

Sub:- Request to exempt from Bank Guarantee – Reg.

Ref:- Order No.15-RR-I/TSPCB/ZO-HYD/TF/2021-1214, dated 20.12.2021

\* \* \*

With reference to the above, our stone crusher i.e., M/s. Tirumala Rock Sand Manufacturing Unit is located at Sy.No.246/AA, 247/A, 247/AA & 249/AA, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District.

The TSPCB, Zonal Office, Hyderabad has issued directions on 20.12.2021 to our stone crushers and directed to submit bank guarantee of Rs.1.0 Lakh.

In this regard, it is to submit that, we are complying all the conditions mentioned in the CFO Order dated 11.12.2017 and requested to exempt the bank guarantee of Rs.1.0 Lakh.

Thanking you sir,



Yours faithfully,

M/s. Tirumala Rock Sand Manufacturing Unit



Copy submitted to the Environmental Engineer, TSPCB, Regional Office, Rangareddy District.



**GOVERNMENT OF TELANGANA**

FORM NO. 4

Prescribed under Rule 4 (4)

**Licence to work a Factory**

1. Registration Number	103308
2. Application Number	SML006058272882CFO
3. Full Name of Factory	TIRUALA ROCK SAND MANUFACTURING UNIT
4. Full Address / Location of Factory	SY NO : 246/AA, 247/A, 247/AA & 249/AA (PART), CHINNA RAVIRYAL (G.P), BANDA RAVIRYAL, Banda Raviryal, Abdullapurmet, Rangareddy - 500070
5. Full Postal Address for Communications relating to the Factory	SY NO: 246/AA,247/A,247/AA & 2,BANDARAVIRYAL,Banda Raviryal,Abdullapurmet,Rangareddy,0
6. Maximum Horse Power installed Regular / Standby	890 HP
7. Maximum Number of Workers to be Employed	20
8. Full Name and Residential Address of the Occupier and his Position in the Company / Firm / Government factory / Local Fund factory	BUDIDI NANDA REDDY H NO: 2-59, UPPARIGUDA, Ibrahimpatnam (Khalsa), Ibrahimpatnam, Rangareddy, Telangana - 501506

Licence is hereby granted to the factory at 3 above for the premises stated at 4 above for use as a factory within the limits stated in 6, and 7 above subject to the provisions of the Factories Act, 1948 and the Rules made thereunder.

This licence shall be valid until it has been duly cancelled.

Date : 10/12/2019

Signature valid

Govt Of 10/12/2019  
BY PINKHANA  
INSPECTOR OF FACTORIES  
TELANGANA  
500003

**Note:**

1) This is a digitally signed certificate and does not require physical signature. This certificate can be verified at <https://tsfactories.cgg.gov.in/> by furnishing the registration certificate number mentioned in the certificate.

Form-D



GOVERNMENT OF TELANGANA  
DEPUTY DIRECTOR OF MINES & GEOLOGY, HYDERABAD  
FORM - D  
MINERAL DEALER LICENCE  
(UNDER RULE - 2000)

Application No : MDL7301352



Date: 18.02.2020

Mineral Dealer Licence is hereby granted to **Tirumala Rock Sand Manufacturing Unit** of Road **Metal, Rough Stone, Manufactured Sand** from his/their Mineral Dealer survey No **247/AA, 249/AA & 249/A**, o/e. **4.250** (Ha) in **Banda Raviryal** village of **Abdullapurmet** Mandal of **RANGAREDDY** District.

subject to the following terms & conditions and Mineral Dealer Details:

1. Name of the Dealer is **Tirumala Rock Sand Manufacturing Unit**
2. Father's Name /Application Type is **FIRM**
3. Profession of the Dealer is **Managing Partner**
4. Mineral Dealer Licence is granted for **Processing, Storing, Selling, Trading**
5. Minerals/Ore will be purchased/procured from
6. Payment of Application fee & Security deposit Transaction No. is **A083567**
7. The Mineral Dealer Licence is valid from this day **18.02.2020** and shall expire on **17.02.2025**.
8. Address of Applicant is **Plot No 464,465, Sy.No.52, Prashanth Nagar, Vanastalipuram, Saroornagar (Village), Saroornagar (Mandal), RANGAREDDY (District)**.
9. Date of Application for this Registration is **09.02.2020**

*M. Venkateshwarlu*

Granted By.

Name : **M. Venkateshwarlu**

Designation : **Deputy Director of Mines & Geology**

Office : **HYDERABAD**

Stationery : **9341620713**, AD OFFICE : ]

HELP DESK : 9666000506 | [tsdmgitcell@gmail.com](mailto:tsdmgitcell@gmail.com), Stationery : 9341620713, AD OFFICE : ]

Note : This is a Digitally Signed Certificate, doesn't require physical signature.